SHRI BANKA BEHARY DAS: So he has to reply, and he was standing up to reply.

MR. CHAIRMAN: He will probably do it. Why do you presuppose that he will not?

SHRI SURENDRA PAL SINGH: This question whether the Nagaland affair should be dealt with by the Ministry of External Affairs or the Ministry of Home Affairs has been raised before, a number of times, and the Government have clarified their stand on those occasions. Anyway the position at the present moment is that this matter is being considered by the Cabinet, and as soon as the Cabinet comes to a decision, it will be known to the House. Meanwhile, naturally, the old arrangement is being carried on.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

'The motion was adopted.

MOTION RE PROCLAMATION ISSUED UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF RAJASTHAN

MR. CHAIRMAN: Now we have the Motion regarding the Proclamation issued under article 356 of the Constitution in relation to the State of Rajasthañ. I have a fairly long list and the time is limited. I would like Mr. Chordia, who would place this before us, to take twenty minutes, and the other Members fifteen minutes each, and the House will adjourn today at One for the usual lunch break. Yes, Mr. Chordia

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश): सभापित जी, श्रापकी श्रनुमित से मै यह प्रस्ताव प्रस्तुत करता हूं कि:

"यह सभा राष्ट्रपति से सिफारिश करती है कि 13 मार्च, 1967 को राजस्थान राज्य के सम्बन्ध में राष्ट्रपति द्वारा जारी की गई उद्घोषणा का निरसन कर दिया जाय।" सभापित जी, राजस्थान में राष्ट्रपित के शासन को लागू करने के सम्बन्ध में दोनों सदनों में काफी चर्चा हो चुकी है। अभी तक हुई चर्चा से मुझे यह कहने को बाध्य होना पड़ता है कि कांग्रेस दल के कुछ माननीय सदस्यों ने इसको दल की प्रतिष्ठा का प्रश्न बनाने का प्रयत्न किया है। मैं उसके विस्तृत विवरण में न स्नाकर केवल न्याय की कसौटी पर सारी घटनाओं को कसना चाहूंगा। स्नाशा है, कांग्रेस दल के बन्धु उसे शान्तिपूर्वक सुनकर स्रौर दल की भावनाओं से ऊपर उठ कर, प्रजातन्त्र के प्रिय सिद्धान्तों की रक्षा के लिये स्रग्नसर होंगे।

सभापति महोदय, जहां तक घटनाम्रों का कम है, चतुर्थ भ्राम चुनाव के राजस्थान के चुनाव परिणाम 25 फरवरी, 1967 तक घोषित कर दिये गये। कांग्रेस दल को मतदान में 42 प्रतिशत भौर गैर-कांग्रेस दल को मतदान में 58 प्रतिशत मत मिले। चुनाव परिणाम में विभिन्न दलों की स्थित इस प्रकार रही:

कांग्रेस .		88
स्वतन्त्र .		49
जनसंघ .		22
संयुक्त समाजव	गदी	8
साम्यवादी		1
निर्दलीय		15
कुल संख्या		183

तो कुल संख्या हुई 183 श्रीर एक जगह खाली रही क्योंकि एक ही मेम्बर दो स्थानों से चुन कर ग्रा गए थे।

कांग्रेस की श्रोर से श्री सुखाड़िया ने राज्यपाल को बताया कि उनके साथ कांग्रेस के 88, निर्देलीय श्रौर एक स्वतन्त्र पार्टी वाले को मिला कर 5, इस तरह से कुल 93 सदस्य हैं श्रौर स्वतन्त्र श्रौर निर्देलीय सदस्यों के हस्ताक्षर युक्त कागज उन्होंने राज्यपाल को प्रस्तुत किये। पांच विधायकों मे एक कागज [श्री विमलकुमार मन्तालालजी चौरडिया] सोजल के श्री कालानी का था। श्री कालानी ने 1ता० को ही राज्यपाल के सामने ज्यस्थित होकर बता दिया कि मैंने कोई इस्ताक्षर नहीं किये हैं, मै काग्रेस के साथ नहीं हूं। कांग्रेस की ग्रोर से ग्रव 92 की संख्या बताई जा रही थी। 1 तारीख को राज्यपाल ने 3 ता० को प्रेस कान्फरेन्स बुलान की घोषणा की थी कि किनको मन्त्रिमण्डल बनाने के लिये ग्रामन्त्रित करेंगे। गैर काग्रेसी विधायकों ने ग्रपना भी एक सयक्त दल बनाया जिसमें—

स्वतन्त्र		49
जनसघ		22
संयुक्त समाजवादी		8
साम्यवादी	•	1
निर्दलीय	•	12

इस प्रकार कुल मिला कर 92 सदस्यों का अपने दल में होना प्रकट किया।

दिनांक 2 ग्रीर 3 को सयुक्त दल की ग्रोर से श्री महरावल लक्ष्मणसिह जी, श्री सतीशचन्द्र जी भ्रादि राज्यपाल से मिले भ्रौर उनको 92 विधायकों के बारे में बताया । राज्यपाल महोदय से उन्होंने यह भी निवेदन किया कि यदि श्राप वेरिफाई करना चाहते है तो कर सकते है। सदस्य संख्या 183 के आधार पर कांग्रेस वाले भी कहते थे हमारे 92 सदस्य हैं श्रीर संयुक्त दल भी कहता था हमारे 92 सदस्य है । दोनों श्रोर 92-92 सदस्य होने से विचिव स्थिति पैदा हुई । जांच पर पता लगा कि स्वतन्त्र पार्टी के श्री समस्य मल को दोनों पार्टियो ने गिन लिया था । जाच पर उन्होंने काग्रेस के साथ ही रहना प्रगट किया । 2 तारीख को स्थिति थी 92 कांग्रेस ग्रीर 91 संयुक्त दल । ता० 2 को ही शाम को काग्रेस चिन्ह पर चुने गये, कांग्रेस की संख्या में गिने गये करोली के विधा-यक ने काग्रेस छोड़ दी श्रीर सयुक्त दल मे सम्मिलित हो गये। ता० 2 की शाम को 91 कांग्रेस और 22 संयुक्त दल के हो गये। 3

तारीख को 10 बजे संयुक्त दल के प्रतिनिधि करोली के विधायक के साथ राज्यपाल से मिले। उन्होंने बताया कि हमारे पास 92 और कांग्रेस के पास 91 हैं, साथ ही निवेदन किया कि हम ग्राशा करते हैं कि ग्राप निष्पक्षता से निर्णय करेंगे।

तारीख 1 को घोषित प्रेस कान्फरेन्स तारीख 3 को 11 बजे थी। राज्यपाल ने प्रगट किया कि अभी अभी विरोधी दल के नेता आये थे, उनमे से एक जाते जाते ऐसी बात कह गये जिस बात का मैं आदो नही हूं, उससे भेरा दिमागी सतुलन बिगड़ गया है। अगली प्रेस कान्फरेन्स ता० 4 को तय रखी।

तारीख 3 को ही कांग्रेस अध्यक्ष कामराज ने वक्तव्य दिया कि चूकि राजस्थान मे कांग्रेस ही एक अधिक संख्या वाला दल है इसलिये उसको मंत्रिमडल बनाने को आमित्रित करना चाहिये। तारीख 3 को सुखाडिया जी ने भी यही वक्तव्य दिया। तारीख 3 को ही रात्रि मे धारा 144 जयपुर मे लगा दी गई।

तारीख 4 को जो प्रेस कान्फरेन्स बुलाई थी उसमे राज्यपाल महोदय ने कांग्रेस को लार्जेस्ट सिन्नल पार्टी के ग्राधार पर सुखाड़िया जी की सरकार बनाने की घोषणा संविधान के ग्रन्चेट्टेंद 164 (1) के ग्रंतर्गत की। इस निणय पर प्रान्त व्यापी शातिपूर्ण ग्रंदोलन ग्रारम्भ हुए। 7 तारीख की दुखद घटना इसी कारण घटी। राज्यपाल धारा विधान सभा बुलाने की 20 तारीख तय की गई थी। ग्रीर केन्द्रीय सरकार ने हस्तक्षेप कर उसको 14 तारीख रखा। दिनाक 7 से 11 तक जयपुर में कर्फ्यूलगा रहा, तारीख-12, 13 ग्रीर 14 को केवल रावि में कर्फ्य रहा 15 तारीख को कर्फ्यूहटा। तारीख 17 से धारा 144 भी हटा दी गई।

दिनाक 13 को दिल्ली एडीशन, 'दि इन्डियन एक्सप्रेम' में छपा कि सुखाडिया जीका मित्रमडल 14 तारीख को शपथ लेगा। ता**॰** 12 की रानि को साढे 9 बजे सुखाडिया 1941

जी ने राज्यपाल महोदय से कहा कि मै मित्रमडल नहीं बनाना चाहता जयपूर मे गोली काण्ड में कई लोगो के मारे जाने का दुख है।

दिनाक 12 को ही, अर्थात ढाई घण्टे मे, राज्यपाल महोदय ने राष्ट्रपति को डी० स्रो० न० 37/जी०स्रार०/67 भेज कर माग की कि विधान सभा भग की जाय स्रोर राष्ट्रपति शासन लागु किया जाय। दिनाक 13 मार्च को राष्ट्रपति महोदय ने राजस्थान का शासन अनुच्छेद 356 के अतर्गत अपने द्राथ मे ले लिया।

दिनाक 14 मार्च को टोडाराय सिह के जगन्नाथ काग्रेस छोड कर सयक्त दल मे आ गये। अब तारीख 14 को स्थिति इस प्रकारथी . काग्रेस 90, सयुक्त दल 93.

दिनाक 15 को राष्ट्रपति महोदय के समक्ष गह मत्री चव्हाण के सामने सय्कत दल के 93 विधायक प्रस्तृत हए।

दिनाक 17 को संयुक्त दल के विधायक श्री हरिश्चन्द्र जी का देहावसान हो गया। दलीय स्थिति इस प्रकार हो गई काग्रेस 90, सयुक्त विधायक दल 92.

दिनाक 25 को केन्द्रीय सरकार ने 7 मार्च की घटनाग्रो की जाच किये जाने के बारे मे घोषणा की। ता० 20 मार्च को हाईकोर्ट को सूचना दी श्रौर बाद मे जज की नियुक्ति हुई।

दिनाक 31 को सम्पूर्णानन्द जी ने प्रेस कान्फरेन्स की ग्रौर दिनाक 15-4-67 तक उन्होने ग्रपने सपूर्ण ग्रानद की घोषणा की ग्रोर कहा कि 15-4-67 तक मै किसी को उसका म्रानन्द नही लेने द्गा।

इन घटनाम्रो को देखकर स्वाभाविक प्रश्न उत्पन्न होता है कि दिनाक 25 तक चनाव परिणाम घोषित हो जाने पर भी दिनाक 3 को किसी को मित्रिमडल बनाने के लिये बलाये जाने की घोषणा क्यो नही की। माधारण उत्तर स्राता

चनाव मे किसी भी दल का स्पष्ट बहुमत नही था। ग्रत यह तय करने के लिये तारीख 3 की घोषणा की। यदि इस उत्तर को मान भी लिया जावे तो क्या राज्यपाल महोदय ने भिन्न भिन्न दलो के विधायको से मिल कर इस बात को जानने की कोशिश की कि वे किस के साथ रहना चाहते है ? इस ग्रवधि में क्या इस बात को जानने का प्रयत्न किया कि निर्दलीय सदस्य किस न साथ बैठना चाहते है ? इसका उन्होने कुछ प्रयत्न नही किया। उन्होने यह जानने का प्रयास नही किया कि निर्दलीय सदस्य किधर जाना चाहते 🕽 । किन्तु जिन्होने प्रयास किया उसको स्रसफल करने का षडयब उन्होने जरूर किया स्रौर यह राज्यपाल महोदय के कार्यों से स्पष्ट दीखता है।

relation to Rajasthan

जब सुखाडिया जी ने सोजल के श्री कालानी के हस्ताक्षर का कागज राज्यपाल के समक्ष प्रस्तृत किया गया जिस पर उनके हस्ताक्षर होना सोजल के श्री कालानी ने ग्रस्वीकार किया ग्रौर प्रगट किया कि मैं सयुक्त दल के साथ हू तो ऐसा झुठा काम करने वाले के बारे मे राज्यपाल महोदय ने क्यो जाच नहीं की? क्यो नहीं दोषी को दिं किया विश्वा क्यों ऐसे फोर्जरी करने वाले, झठे दस्तखत बनाने वाले को ही मित-मडल बनाने के लिये निमन्नित करना तय किया[?] इन सब बातो को देख कर शका होती है।

दिनाक 3 की प्रेस काफेस क्यो स्थगित की े उन्होने प्रगट किया कि विरोधी दल के नेता आये थे और उनमें से एक जाते जाते ऐसी बात कह गये जिस का मै सूनने का **ऋादी नहीं ह** मेरादिमागी सतूलन बिगड गया है। राज्यपाल के पद पर बैठने वाला स्रादमी, जिस को निष्पक्ष निर्णय देना चाहिये, वह भी यदि एक छोटी सी बात पर अपना दिमागी सत्लन बिगाड ले, उसको राज्यपाल के पद से की शोभा विगाडने का मौका दिया जाय, यह कभी भी उचित नही कहा जा मकता।

[श्री विमलकुमार मन्नालालजी चौरडिया]

Proclamation in

वास्तविकता में जब राज्यपाल के समक्ष यह स्पट हो गया था कि संयक्त दल बहमत म है उनके 92 है ग्रोर कांग्रेस के केवल 91 हैं. तो उनको उनका भविष्य ग्रन्धकारमय त्रगते लग्। । उनको श्रपने सम्पूर्ण श्रानन्द में विघन पडने का डर लगने लगा । उनके द्वारा राजस्थान में किये गये कामों का भंडाफोड होने का भय पैदा हुन्ना । साथ ही जब संयुक्त दल के सदस्य ने जाते जाते यह कह दिया था कि म्राशा है कि म्राप निष्पक्षता से काम लेंगे, तो 1947 के पूर्व के योगी, त्यागी, तपम्बं:, सेवा-भावी, विचारक सम्प्रणीनन्द में तथा 1967 के 20 वर्ष वाद के भोगी, रागी, स्वजन एवं सेवाभावी, कुटिल सम्पर्णानन्द में संघर्ष हुआ और उसके परिणामस्वरूप उनके दिमाग का संतुलन बिगड़ गया और वे कुछ निर्णय नहीं कर सके कि क्या करे। फलस्वरू । प्रैस काफ्रेम 3 के बजाय 4 को बलाने का निर्णय किया। दिनांक 3 की रात्री में 144 धारा वयो लगाई गई तथा तारीख 4 को काग्रेस एक मात्र बडा दल है उस ग्राधार पर सुखाडिया जी की सरकार बनाने की घोषणा क्यों की गई. यह प्रश्न भी पैदा होता है। दिनांक 3 की प्रैस कांफेंस स्थगित करने के पश्चात 1947 के व 1967 के सम्पूर्णानन्द के दिमाग मे सघर्ष चल रहा था कि कांग्रेस के श्री कामराज का व्यक्तव्य श्राया कि राजस्थान में कांग्रेस ही एक अधिक सख्या नाला दल है ग्रत: उसे ही मंत्रिमंडल बनाने के लिये ग्रामंत्रित किया जाना चाहि । इसी ग्राशय का तारीख 3 को अप्रब तक राजस्थान के सर्वे सर्वा, श्री सुखाडिया जी काभी वक्तव्य ग्रागया। इत दोनों वक्तव्यों ने 1967 के सम्पूर्णानन्द जी को उत्साहित किया, प्रेरणा दी श्रौर उनका दिमागी संघर्ष ममाप्त हो गया । "बहजन हिताय बहजन सुखाय" के सिद्धांत को एक तरफ रख कर "कांग्रेस हिताय कांग्रसजन सुखाय" के सिद्धांत को अपना कर उन्होने सुखा ड़िया जो का मंत्रिमंडल बनाने का निश्चय किया भीर इस बात की चिंता नहीं की कि सुखाड़िया

जी के साथ बहुमत नही है। उन्होंने इस बात की चिंता नहीं की कि जनता के कांग्रेस को केवल 42 प्रति शत मत दिये हैं । उन्होंने इस बात की भी चिंता नहीं की कि ग्राज तक मै प्रजातन्त्र का पोषक रहा, ग्रब मुझे घातक की श्रेणी में लिया जावेगा । उन्होंने इस बात की भी चिंता नहीं की कि संसार मेरी भत्सैना क गा ग्रीर संसदीय परम्परा में मेरा यह ऋत्य काले ग्रक्षरों में लिखा जावेगा । सब प्रकार के भयों से मुक्त हो कर तानाशाह के रूप मे श्रपने ही दल के सुखाडिया जी को सिहासन पर श्रासीन करने का तय कर लिया, किन्तु मन में केवल यह भय जरूर था कि इसके परिणामस्वरू। केवल जयपुर की जनता दो चार दिन चिल्लपों कर लेगी, तब तक मेरा मोहन सिहासन पर विराजमान होते ही श्रपना बहुमत बना लेगा । इसी लिये उन्होंने वहा पर 3 तारीख की रात में धारा 144 लगवादी। उन्हें प्रा० बेने डेयल कीथ का लिखा यह बाक्य याद आ गया था कि अगर किसी को सत्तारूढ कर दिया जाय श्रीर सत्तारूढ होने पर अगर वह अल्पमत में होगा तब भी वह सत्तारूढ होने के बाद सत्ता के प्रभाव से लोगों को ग्रपनी ग्रोर श्राकर्षित कर के बहमत प्राप्त कर लेगा । ग्रतः उन्होंने एक पत्थर से दो शिकार करते का तय किया, एक तो 3 तारोख की रात्री में ही धारा 144 लगा दी जिससे लोग ज्यादा चिल्लपों न मचा सकें जि से विरोधी दब जायेंगे स्रोर दूसरे स्रपने मोहन को मिहासन पर बैठने की घोषणा कर दूंगा तो वह प्रावश्यक बहमत प्राप्त कर लेगा। मगर उनकी कोई बात चली नहीं श्रीर इसके लिये उन हो समर्थन मिल नहीं पाया ।

श्रपनी झेंप मिटाने के लिये उन्होंने जनता के मनो से जीनकर ग्राये बुद्धि वाले व्यव्तियों को महत्वहीन समझा। ेही निर्दलीय सदस्य 1962 में जा काग्रेस में मिल गये थे तो वे बहुत ही महत्रपूर्ण हो गये थे स्रो उसी के **ग्राधार पर सुखा**ड़ि । जी को **मंत्रिमंडल बनाने** दिया था। इस बार निर्दलीय सदस्यों का महत्व भ्रांकने से सम्पूर्णानन्दजी के संपूर्ण ग्रानन्द में

खलल पड़ता था, ग्रतः वे इस बार महत्व**हीन** हो गये।

दिनांक 4 को प्रेस कांफ्रेंस में जब एक मान बडा दल होने के नाते घोषणा की तो स्वाभाविक प्रक्त उठता है कि क्या कारण था कि राज्यपाल ने तारीख 28 को असेम्बली भंग होने के तरन्त बाद ही तारीख 1 को जब कि स्पष्ट हो चका था कि कांग्रेम ही सब से बड़ा दल है तो उसे मंत्रिमंडल बनाने के लिये क्यों नहीं बलाया ? उन्होंने सोचा था कि मेरा मोहन बड़ा जाइगर है और 1962 के चुनाव में भी जब कांग्रेस का बहुमत नहीं था तो भी इस जादूगर ने तूर-त ब्हमत तैयार कर लिया था। हत: इस बार जादूगर को दो तीन दिन का मोका दंगा । परन्तु इस बार जाउगर का जादू ग्रसफल रहा। इतना ही नहीं उलटे यह ग्राभास हम्रा कि माधला कुछ गड़बड मे हो रहा है। फिर उन्होंने ग्रसेम्ब री को 20 तारीख तक बलाने की भी घोषगा की ताकि सुखाड़िया जी को अप रा करिएमा दिखाने के लिये काफी मौका मिल जाय । ऐसे न्यायहीन निर्णय की वीवट वाले राजस्थान में प्रतित्रिया होना स्वाभाविक था जीवित जनता में रोष ग्राना स्वाभाविक था । जब न्याय के सिद्धःतों की श्रवहेलना की जावेगी, जब जनमत टुकराया जावेगा तथा जब राज्यपाल ऐसा ग्राचरण करेंगे जिस में से पक्षपात की गन्ध ग्राती होगी तो जनता को शांतिपूर्ण तरीके से स्रपना रोष प्रकट करने से नहीं रोका जा सकता।

जो यह कहते हैं कि जनता को शांतिपूर्ण ढंग से ग्रपना रोष प्रकट नहीं करना चाहिये था, उनकी गों में ग्रभी भी तानाशाहो मनोवृति का खून बहता है वे समझते हैं कि हमारा निर्णय चाहे तर्कसंगत हो ग्रथवा नहीं चाहे न्याय संगत हो ग्रथवा नहीं जनता को भेड़ों की तरह जिस तरफ हम का प्रकड़ कर ले जाना चाहें जाना चाहिये ग्रौर हमारा हुक्त मानना चाहिये। ऐसा चल नहीं सकता। वे भ्लते हैं कि ग्रगर किसी में भी सार्वभौम शक्त है कि ग्रगर किसी में भी सार्वभौम शक्त है कि ग्रगर किसी में भी राजभवन की चहारदीवारी में लिया गया ग्रन गयपूर्ण

निर्णय गोली के बल से नहीं दबाया जा सकता। जिस जनता के हाथ में सार्वभौम शक्ति है, जिम में ही ग्रापको और हमें कुछ काम करने की शक्ति दी है यदि उस शक्ति का कोई उपहास करेगा, मखौल करेगा तो वह टिक नहीं सकता, कुछ समय गुजार सकता है पर प्रधिक दिन चल नहीं सकता। जनता ने भी ग्रपना रोष शांतिपूर्ण ढंग से तारीख 4 को प्रगट किया, किन्तु उनके नेता में को गिरपतार कर लिया गया, जनता को नेतृत्विवहीन कर दिया गया और उसके परिणामस्वरूप 7 तारीख की दृखद घटना घटी।

जो तानाशाह हम से कहते ह कि विधान सभा बुलाई जाने पर शक्ति परीक्षण हो जाता, उसकी राह क्यों नहीं देखी, यही बात उन पर लागू होती हैं कि वे बहुमत दल को अवसर दे कर अपनी तुष्टि के लिये शक्ति परीक्षण कर लेते और उन्होंने उमकी राह क्यों नहीं देखी। यदि उन्होंने ऐसा किया होता और असे क्ली में शक्ति ररीक्षण का अवसर दिशा होता, तो वह घटना घटिन नहीं होती।

7 मार्च की घटना घटित होने के बाद वहां शांति हो गई थी। फिर भी 8, 9, 10, 11 को जयपुर में कर्फ्यू क्यों लगाया गया श्रौर उस करप्यू में श्री सुखाड़िया जी को घूमने की छूट क्यों दी गई? कारण स्पष्ट है कि राज्यपाल महोदय दलदल मे इतने फंस गये थे कि वे चाहते थे कि कि ती तरह ग्रपनी बात बन जाये श्रपनी घोषणा सही हो सके इसके लिये इतने अधीर थे कि येनकेनप्रकारेण वे सुखाड़ियाजी को यह ग्रवसर देना चाहते थे कि वे कपर्य में भी घुम कर शासकीय कर्म-चारियों का दबाव डालकर दंड भेद का खुले रूप में उपयोग कर किसी भी प्रकार कांग्रेस का बहुमत बना लें। उधर विरोधी लोगों को ग्रपने घरों में कैदी बना दिया था। यह षडयंत्र भी सफल नहीं हुन्रा श्रौर हमारे सुखाड़िया जी बहुमत बनाने में सफल नही हये।

[श्री विमलकमार मन्नालालजी चौरड़िया] वर्ण्य के दौरान खले रूप में किए गए निन्दनीय कार्य से मुखाडियाजी को वहमत मिलने का जो विश्वास था वह तो नही हम्रा। इधर दिनाक 13 मार्च को 'दि इडियन एक्सप्रेस' के दिल्ली एडीशन मे छपा कि मुखाडियाजी का मित्रमङल तारीख 14 को शपथ लेगा। यह सचना सभवत तारीख 12 को भेजी गई होगी पर कपर्य खत्म होते ही मुखाडियाजी के सपनो का महल ढह गया । उनको स्पष्ट हो गया कि ग्रब मझे बहमत नहीं मिल सकता ती उन्होने 12 की रात को साढे 9 वर्जे राज्य-पाल को मंत्रिमण्डल बनाने मे ग्रसमर्थता प्रगट कर दी। कारण बनाया 7 तारीख को जयपुर मे हए गोलीकाड मे कई लोग मर गए उसका दुख है। यह दूख 7, 8, 9, 10, 11 ग्रीर 12 को दिन भर नहीं हम्रा। क्यों कि बहमत नहीं मिला इसलिए यह दुख 12 की रात को होता है। यह सारा नाटक मगरमच्छ के आसूत्रो के समान है। दिखाने को स्नासू बहाते है, मगर ग्रसलियत यह है कि उनकी लागो पर ग्रपना राजनीतिक स्वार्थ मिद्ध करने के लिए इस तरह का सारा षडयंत किया गया। हमने कभी कल्पना नहीं की थी कि प्रजातव के पोषक मृतको की लाशो पर 7 नवम्बर को जिनकी लागे बिछ गईं उनके ऊपर

सभापतिजी, राज्यपाल महोदय ने मुखाडियाजी का पत्न ग्राने पर क्यो नहीं सयुक्त दल को ग्रामित किया े जब काग्रेस का बहुमत नहीं था तो उनका यह कर्नव्य था कि सयुक्त दल को निम वित करे। इतर्न घटनाग्रो के बाद मुझे उत्तर दने की ग्रावश्यकता प्रतीत नहीं होती। ग्रब सम्पूर्णानन्द जी 1947 के पूर्व के सम्पूर्णानन्द नहीं थे, ग्रब तो वे 1967 के हो गए थे। उनका पहला विकल्प था कि मेरा मोहन सिहासन पर बैठे। ग्रगर वह न बैठे तो राष्ट्रपति-शासन की ग्राड मे मैं ही सही—दूसरों को राज्य न करने द। परिणामस्वरूप

राजनीतिक कीडा करेगे ग्रीर दिखाने को

मगरमच्छ के स्रासू बहायेगे।

जीवन में जितनी जल्दी कभी नहीं की होगी। रावि को साढ़े 9 बजे ग्रौर उसी तारीख को राति के 12 के बीच में ढाई घटे के भीतर हमारे राज्यपाल महोदय ने भ्रपना डी० भ्रो० न० 37 / जी० म्रार०/67 तैयार कर राष्ट्र-पति के पास भिजवा दिया—-जैसे सारा मामला पहले से तैयार हो। पहले से योजना बनी श्रौर ढाई घंटे मे तैयार होकर चला जाता है। जब तक राजस्थान का इतिहास ग्रमर रहेगा तब तक 12-3-67 का पत्न भी कलंक के रूप मे कायम रहेगा । उसकी भाषा पढकर ऐसा लगता है कि जब ब्रिटिश काल मे काग्रेस के मित्रमंडल को काम नहीं करने देना चाहते थे उस समय जिस भाषा का प्रयोग वे करते रहे वही भाषा हमारे राज्यपाल महोदय ने उस पत्र में लिखी।

तानाशाह राज्यपाल के बिगडे हुए सन्तूलन की बातो को मानना कभी न्यायसंगत नही हो सकता । स्वयं प्रजातव की हत्या करके उस पव में लिखते है कि मै एक क्षण के लिए भी उन लोगो से प्रशासन मे प्रजातवी तरीका अपनामे की अपेक्षा नहीं कर सकता हूं अत. आप शासन ग्रपने हाथ मे ले। उसमे छिपी बात यह है कि श्रापके माध्यम से मै ही राज्य करू। श्रौर उन्होने सङ्घाव दिया था कि इस ग्रसेम्बली को डिस्साल्व कर दिया जाय विधान सभा भग कर दी जाय। फिर ज्यादा समय लगेगा, फिर चुनाव होगा तब तक भ्रपना राज्य चलाते रहेगे । राजस्थान के राजयपाल ने राजस्थान के लोकतव के नवजात शिश को जो केवल 15 दिन का हो पाया था उसको राष्ट्रपति को मत बताकर दफनाने की कूचेष्टा की थी किन्त्र राष्ट्रपति महोदय ने राज्यपाल की कृटिलता की ग्रन्भृति कर शिशु मे जीवन की ग्राशा देख उसे अपने कट्जे मे ले लिया उसे दफनाने नही दिया ग्रौर उसका उपचार किया । ग्रब हम यह चाहते है कि वह उपचार हो चुका, बच्चा ठीक हो चका है, राजस्थान की स्थिति सामान्य हो चकी है। ग्रब राज्यपाल महोदय से प्रार्थना है कि वे ग्रपना शासन वापस लेकर वहा पर संयुक्त दल का शासन चलने दें—जिसके पास बहुमत हो उसे बागडोर दें संयुक्त दल के पास बहुमत नहीं तो हमें उमकी श्राकांक्षा नहीं है मगर जिसके पास बहुमत हो उसको शासन करने का श्रवसर दें।

केन्द्रीय शासन ने दिनांक 20 की श्रपेक्षा 14 मार्च क्यों तय की? राज्यपाल महोदय ने 20 की सिफारिश की यहां से 14 तय की गई श्रौर केन्द्रीय शासन ने डिस्माल्व करने की श्रपेक्षा सस्पेंड क्यों की? यह म्पष्ट बताता है कि हमारे राष्ट्रपति महोदय भी इस बात का अनुभव करने लगे थे कि श्रव हमारे सम्पूर्णानन्द जी 1947 के पहले के नही रहे थे; श्रव तो वे त्यागी नहीं रहे रागी हो गए। वे तपस्वी नहीं रहे भोगी हो गए। उनको सत्ता का मद सताने लगा है।

दिनाक 21-3-67 को जयपुर में हुई प्रेस कान्फ्रेंस में सम्पूर्णानन्द जी ने जो उत्तर दिए उससे यह स्पष्ट हो जाता है कि उनका दिमाग किधर काम कर रहा है। वे स्वयं उपस्थित होकर राजस्थान की स्थिति में कोई भी रिपोर्ट राष्ट्रपति को नहीं देंगे अर्थात् उनका बस चले तो अनादि काल तक वहां राष्ट्रपति का शासन लागु रहे।

उच्च न्यायालय के न्यायाधीश के मन में यह शंका है कि 7 मार्च की घटनाश्रों की जांच के लिए हमको बिठाया गया श्रीर हमने जो सिफारिश की कहीं उनको दफ्तर दाखिल न कर दें, शायद उनको माने ही नहीं या उन्हें काटें; तो उन्होंने पहले ही शर्त लगा दी कि हमारी सिफारिशों को 'इन टोटो' मानेंगे तो हम जांच करेंगे। प्रेस कान्फेंस में कहते हैं कि निर्दलीय सदस्यों के बदलते रहने की प्रवृत्ति के कारण, वेवरिंग नेचर के कारण, कुछ भी निश्चित करना सम्भव नहीं था। तारीख 31 को यह कारण श्रीर तारीख 12 को राष्ट्र-पति को लिखे गए पत्न में श्रन्य कारण। तारीख 12 को राष्ट्रपति को लिखे नए पत्न में श्रन्य कारण। तारीख 12 को राष्ट्रपति को जो पत्न लिखा उसमें लिखते हैं कि यह इस काबिल नहीं हैं कि प्रशासन

मैं प्रजातंत्री तरीके भ्रपना सकें। बडी विचित्र स्थिति है, स्वयं में ही कितना कन्ट्रेडिक्शन है। कुछ समझ में नहीं श्राता । ऐसा लगता है कि उनका संतुलन केवल उसी रोज 4 तारीख को ही नहीं बिगड़ा हुआ था, सभी भी बिगड़ा हुन्रा है स्रोर ऐसे स्रसंत्रिकत मस्तिष्क के व्यक्ति को राज्यपाल के पद पर रखना किसी तरह भी ठीक नहीं कहा जा सकता। जब पूछा गया ग्रापने राज्यपाल का पद ग्रहण करने से पूर्व कांग्रेस से इस्तीफा दे दिया था तो कहते हैं कि मुझे मालुम नहीं। जो राज्यपाल के पद पर बैठा हो उससे यह आशा रहती है कि किसी दल से सम्बन्धित नहीं रहेगा--इस बात का भी ख्याल नहीं कि इस पद पर ग्राने के पहले कांग्रेस दल से इस्तीफा दिया था या नहीं। ग्रागे कहते हैं कि कांग्रेस की एक्टिव पालिटिक्स से मेरा कोई सम्बन्ध नहीं है, एक्टिव पालिटिक्स से न सही, इनएक्टिव पालिटिक्स से ही सही; पालिटिक्स से जरूर सम्बन्ध है यह तो स्पष्ट करना चाहिए था कि पालिटिक्स से सम्बन्ध नहीं है। केन्द्रीय शासन ने उनका विधान सभा भंग करने का प्रस्ताव नहीं माना उससे भी वे ग्रसंतुष्ट थे। वे 15-4-67 तक राष्ट्र-पति शासन हटने नहीं देना चाहते, यह उनके कहने से स्पष्ट है। इन सारी परिस्थितियों से स्पष्ट है कि राज्यपाल महोदय ने केवल न्याध का ही गला नहीं घोंटा, वे स्वयं न्याय का गला घोटने में एक पार्टी बन चुके हैं। उन्होंने भपने कुकृत्यों से स्पष्ट कर दिया है कि वे राज्यपाल के पद पर कांग्रेस की क्रपा से ग्रासीन हैं: ग्रतः पहले कांग्रेस का हित करेंगे, बाद में न्याय का । कांग्रेस के हित के लिए तो उन्होंने भपनी इतने वर्षों की प्रतिष्ठा को दांव पर लगा दिया था, ग्रपने में ग्राजीवन पाले-पोसे न्याय के उच्चतम सिद्धान्तों की धु-धु करके होली जला दी। 1947 के योगी सम्पूर्णानन्द को कांग्रेस के द्वारा प्रदत्त भोग की विलासिता ने भन्धा बना दिया, त्यागी सम्पूर्णानन्द को कुर्सी के मोह ने महारागी बना दिया । सेवाभावी सम्पूर्णानन्द को भाई-बन्धुत्रों के मोह ने, कांग्रेम के पूराव प्रेम ने स्वजन एवं कांग्रेस दल-भावी बना दिवा,

[श्री विमल कुमार मन्नालालजी चौरडिया] विचारक सम्पूर्णानन्द के आदर्श विचारो को कांग्रेस के कृटिल नीतिज्ञों ने भ्रचार इलवा दिया। ग्रब चाहे वे संविधान के ग्रन्तर्गत राज्यपाल के पद पर प्रतिष्ठित हैं, किन्तू जनना की दृष्टि मैं वे केवल निम्न स्तर के चवन्नी छाप काग्रेसी हैं जो किसी भी स्तर पर उतर सकते है। श्रब सम्पूर्णानन्द जी से ग्राशा करना व्यर्थ है। सभापति जी, हमें राष्ट्रपति महोदय के इस बात के लिए कम से कम श्राभारी है कि उन्होंने राज्यपाल महोदय की रिपोर्ट को सम्पूर्ण न मान कर सम्पूर्णानन्द को अप्रत्यक्ष रूप से यह इशारा कर दिया कि ग्राप पथ-भ्रष्ट हो रहे हैं, किन्तू राष्ट्रपति के इशारे को सम्पूर्णानन्द जी ने समझा नही । उसने उनका रवैया बद से बदतर कर दिया।

श्रब हमारा निर्दलीय, निष्पक्ष, न्यायप्रिय, प्रजातव के पोषक एव रक्षक राष्ट्रपति से यह निवेदन है कि दिनाक 15-3-67 को राज-स्थान के संयुक्त दल के 93 विधायक संजीव श्रापके सामने उपस्थित हो चुके है। उनमें से केवल एक ही मृत होने के कारण नही रहा। राजस्थान के 182 सदस्यों में से 92 संयुक्त दल के साथ तथा 90 काग्रंस के साथ है। ग्रत. संयुक्त दल का स्पष्ट बहुमत है। राज-स्थान मे आज से नहीं, काफी अर्से से पूर्ण शाति है। राज्यपाल ने स्वय भी स्वीकार किया है--मार्च के थर्ड वीक मे कि ग्रब परिस्थित सामान्य होती जा रही है। अतः प्रस्ताव के श्रनुसार राष्ट्रपति शासन तुरन्त समाप्त किया जाय । मैं यहा के सदस्यों से भी निवंदन करूगा कि वह दल की प्रतिष्ठा से ऊपर उठ कर, दलीय भावना से ऊपर उठकर, प्रजातव के सिद्धान्तो को ध्यान में रखकर इस प्रस्ताव का श्रनुमोदन करे श्रीर राष्ट्रपति से निवेदन करें कि अब राजस्थान में राष्ट्रपति शासन नहीं होना चाहिये। हम सम्पूर्णानन्दजी से भी यह माग्रह करना चाहते है कि वे 1947 के पूर्व जिस प्रकार त्याग कर-करके बड़े हुए थे उसके आधार पर हम भी चाहते है कि अब यह जितना

पाप हो चुका है सों हो चुका ग्रब भी कुछ त्याग करे श्रौर जो हाल की घटनाओं के कारण कालिख पुत गई है उसकी घोने के लिये थोड़े दिनों के लिये, केवल बारह दिनों के लिये श्रौर, राज्यपाल का पद छोड दें। हम अपेक्षा करते हैं कि उनमें पुराना त्याग फिर से उभर जाय, मगर वह संभव लगता नही। एक ग्रोर एक व्यक्ति की प्रतिष्ठा का प्रश्न है दूसरी ग्रोर प्रजातंत्र के प्रतिष्ठा का प्रश्न है दूसरी ग्रोर प्रजातंत्र के प्रति निष्ठा का प्रश्न है दूसरी ग्रोर समाज की जिद्द का प्रश्न है दूसरी ग्रार समाज की कोमल भावनाश्रों का प्रश्न, एक ग्रोर तानाशाही मनोवृत्तियों की कठोर जड मजबूत करने का प्रश्न है, दूसरी ग्रोर प्रजातंत्र की कोमल जड़ों को सीचने का प्रश्न है।

मैं माननीय सदस्यों से आग्रह करूगा कि आप सारी स्थिति को अच्छी तरह आके और उस पर निर्णय दे। इसी अवसर पर मैं कुछ सुझावों को देना चाहूगा।

भिन्न-भिन्न स्थानो पर विभिन्न दलो की सरकारे बनती जा रही है, इसलिये यह ग्रत्यन्त मावश्यक हो गया है कि:—

- 1. राज्यपाल की नियुक्ति किसी दल से सबधित ऐसे व्यक्ति की नहीं की जानी चाहिये। वह तो पहले भी चाहिये था मगर अब फिर आग्रह करते हैं कि किसी दल से सबधित व्यक्ति की नियुक्ति नहीं की जानी चाहिये।
- 2. जिस प्रकार स्रग्नेजो के काल में गवर्नमेन्ट स्राफ इण्डिया ऐक्ट, 1935 के अनुसार राज्यपाल के इन्स्ट्रूमेन्ट स्नाफ इन्स्ट्र्ट्नशन्स होते थे स्नीर वे ससद् द्वारा स्वीकृत होते थे उसी प्रकार हमे स्रपने यहा भी इन्स्ट्रूमेन्ट स्नाफ इन्स्ट्र्ट्नशन्स बनाना चाहिये जिसका पालन हमारे राज्यपाल कर सके क्योंकि भिन्न-भिन्न स्थानो में भिन्न-भिन्न प्रान्तो मे, स्रलग-स्रलग दल के लोग स्नायेगे इसलिये राज्यपाल एक नीति से काम कर सके इसके लिये यह स्रत्यन्त स्नाव- स्थक है, नहीं तो किसी राज्यपाल के दिमान

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का संतुलन बिगड़ जायेगा । इन्स्ट्रमेन्ट श्राफ इन्स्ट्रकशन्स तो है नहीं फिर वह तो ग्रसंत्रित दिमाग से काम चलायेगा और उस दणा में फिर भगवान ही मालिक है क्योंकि उनको मार्गंदर्शन करने के लिये कोई व्यवस्था नही है। भ्रन्य राष्ट्रों की तरह यहां राज्यपालों की कार्य करने के नियमों की व्यवस्था की जाय ।

इन शब्दों के साथ में प्रार्थना करूंगा कि हुमारे राष्ट्रपति महोदय निष्पक्ष होकर निर्णय में। मैं माननीय सदस्यों से आग्रह करता हं कि वे हमारे प्रस्ताव को भ्रपनी सिफारिश के साथ राष्ट्रपति महोदय के पास भेज दे ताकि वे सारी स्थिति को देखकर श्रपना निर्णय कर सकें।

SHRI B. K. P. SINHA (Bihar): Mr. Chairman, I rather felt sad at the speech of the hon. Mover. He has every right to criticise the judgment of the Governor of Rajasthan. He has every right to criticise his actions but he crossed those limits and strayed into fields which are expressly prohibited by the Constitution. He launched a personal attack on the Governor. He challenged his integrity.

SHRI M. RUTHNASWAMY (Madras): Not personal; political.

SHRI B. K. P. SINHA: He threw doubt on his bona fides.

SHRI P. N. SAPRU (Uttar Pradesh): Is he an astrologer or not?

[THE DEPUTY CHAIRMAN in the Chair]

I have known Mr. Sampurnanand for more than 30 years now and I can assure this House that there are flew honourable men like him in this country. He may be gui'ty of an error of judgment.

SHRI V. M. CHORDIA: You are criticising him. Don't say anything bout his being guilty.

SHRI B. K. P. SINHA: But nobody can with justification challenge his bona fides or integrity. Madam, in my opinion there is no point in discussing the issue that we are discussing today. It is no use having a post mortem of the Presidential Proclamation. That the Government are not seeking the positive affirmation of the two Houses of Parliament is clear indication of the mind of the Government. I am sure that before long this Proclamation shall be lifted within the period of two months. In the circumstances I do not propose to go into the rights and wrongs of the Presidential Proclamation. But certain observations of a general nature are called for because of the gravity of the problem with which we are faced today. I heartily endorse the suggestion of the hon. Mover that the Government of India with the concurrence and in of Parliament consultation with eminent constitutionalists, jurists and public men, should frame Instrument of Instructions for the guidance of Governors in such situations. The political pattern that has emerged in this country after the elections is radically different from the political pattern to which we have been used during the last 16 or 17 years. In many States the coalitions of non-Congress parties are in the saddle; the Government is being run by the coalitions of non-Congress parties. In many States no party is in absolute majority.

SHRI MULKA GOVINDA REDDY (Mysore): Madras is there.

SHRI B. K. P. SINHA: I said 'in mnay States'. That means I exclude Madras and Kerala. I did not want to name the States. In many States no party is in an absolute majority. In such a situation Instrument of Instructions should be framed to provide guidelines for the actions of the Governors and those instructions, I again repeat, should be framed in consultation with eminent public men and jurists and should receive the appro-

val of both Houses of Parliament, because in the absence of such Instrument of Instructions even the most honest action, even the most correct judgment, of Governors, when political emotions are roused, is liable to suspicion and challenge. But in framing the Instrument of Instructions we shall have to keep one thing in mind, the basic character of our Constitution. Our Constitution-makers framed a democratic parliamentary system both at the Centre and in the States. The emphasis of the Constitution is on democratic parliamentary functioning both at the Centre and in the States. Democratic parliamentary functioning is the rule as contemplated by the Constitution the Presidential Proc'amation is an exception. That is why the provisions of article 356 find a place in a Chapter headed 'Emergency Provisions'. They are provisions of an extraordinary nature. Madam, I have said that democratic functioning is the rule contemplated by the Constitution. Articles 356 and 357 and some other articles in that Chapter themselves indicate very clearly that the Constitution-makers did not look upon with favour the imposition of President's rule which is a non-democratic form of Government because the Constitution makes it clear that unless within two months that Proclamation receives an affirmative vote of each House of Parliament, singly, and individually, that Proclamation will lapse. Moreover other safeguards in the interests of democratic parliamentary system in that Chapter. are also provided No affirmative vote of Parliament can give life to the Proclamation for a period of more than six months After six months if a non-Parliamentary system is to continue in the State the sanction of the highest parliamentarv body in the country has again to be obtained. And even if this concurrence or affirmative vote of the highest parliamentary institution the country is obtained the Presidential Proc'amation cannot continue for more than three years. All these provisions clearly indicate that the Cons-

titution-makers contemplated that. democratic parliamentary institutions should be functioning in the States Madam, the provisions also indicate that when Parliament is in session the Government must come up at the earliest opportunity to seek the affirmative vote of the two Houses. Why is it that a provision is made that if within two months no affirmative vote is obtained the Presidential Proclamation will lapse? This provision really was forged as a shield for the democratic legislatures in the States. It is unfortunate that that shield is sometimes being sought to be used as a sword. If Parliament is not in sevsion-and the Constitution makes it very clear that Parliament can be in recess continously for six monthsthe position is this. This exercise of Presidential power is such an unusual exercise of power that the Constitution ordains that even if Parliament is not in session. Parliament has to be convened to give affirmation to the Presidential Proclamation. This provision of two months was incorporated really to assure the people of the State concerned that without the concurrence of the highest body in this Presidential Proclamation country, cannot continue for more than two months. This clearly indicates that the Constitution did not contemplate that even if Parliament is in session. for two months the affirmative vote of Parliament can be deferred and the Presidential Proclamation allow-As I have said at as ed to lapse. earlier stage, in an earlier speech, that may be showing deference to the letter of the Constitution, but it is really going against its spirit. Therefore, in such situations, when Parliament is in session, at the earliest opportunity an attempt should be made to seek its affirmative vote. As affirmative vote does not mean necessarily that the Proclamation shall continue for six months. For the President can any dav; without reference to Parliament lift that Proclamation. Therefore, even if it is an affirmative vote, even within ten days or fifteen days or one month, the Proclamation can be lifted. Therefore, care should taken in future to see that at the carliest moment the Proclamation is affirmed by Parliament.

I feel that it is not obligatory on The President to accept the advice of the Governor. Now, two things are being confused. The Governor's disaretion, it is said, is binding. But the Governor's discretion operates only when the Governor has to decide who commands the majority and who **should** be called to form the Government. If the Governor cannot decide iit, he has to submit a report to the President. The report is usually a marration of facts. It also incorporates certain conclusions based on those facts. While the narration of facts. im the nature of things, is of a binding character, because the President has no independent source of information so far as that matter is con**cern**ed, the conclusions are never binding. We know of so many reports that are submitted by high bodies and it is not obligatory on the executive or the body which takes the final decision to accept their recommendations. They are free to accept some or free to reject some. So, while it is open to the Governor to indicate to the President the circumstances in which he thinks that the constitutional machinery cannot operate in a State, the final judgment. the discretion. whether President's Rule should proclaimed on the basis of facts recorded in the Governor's report, is **that o**f the President. Therefore, while it is within the Governor's discretion to indicate, to affirm or accept it in a routine manner, in my opinion, would not be correct. As a matter of fact, the Governor made two recommendations, viz., Proclamation President's Rule and dissolution of the Assembly. One recommendation was accepted. while the other was not. That fairly indicates that the recommendations of the Governor, which are said to be compelling on the ground that the discretion of the Governor is final are not binding. of article 356 The language makes it clear. The language is "when the President is satisfied on the report of a Governor or otherwise." It is not only that the report must be considered. The President has consider other factors also. Therefore, I feel that the primary thing in the Proclamation of the President is the discretion of the President and this discretion cannot be fettered by any judgment of the Governor. The President has to exercise his own independent judgment in such a situation. I feel that in such situations, when an Assembly after election comes newly into existence, we may with profit derive some lessons from that practice that obtains in some other democratic countries. In many democratic countries the leader of the majority party is not, as a matter of coutine, called to form the Gov-The leader of the biggest ernment. party or the majority party, the party which is in absolute majority in the People's Chamber or the representative Chamber is simply asked by the Head of the State to try to form a government. But then before enters on his duties of office, he has to obtain a vote of confidence from the representative Chamber. This is the practice which obtains in Greece. This is the practice which obtains in Germany and in many other countries of the world. Therefore, in such a situation I feel that some such som_e such convention practice or should be developed. Maybe that the practice that we have been following in the last twenty years or more does not warrant this line of action. have tried to study the Constitution and I do not find that the Constitution prohibits or prevents any endrayour of this kind. The Constitution does not rule out an endeavour of this nature. Moreover in a situation like Rajasthan it was oven to the Governor to convene the Assembly, to designate some person as the acting Speaker. He shou'd have asked him to take their oath. Thereafter, the Assembly could proceed to elect the Speaker and the election of the Speaker itself would provide a test as to whether the Congress or the Samvukta Dal commanded a majority in the House. Some people take the view [Shri B. K. P. Sinha.]

that unless a Government is functioning, the Speaker cannot be elected. I have given some attention to the relevant provisions of the Constitution. I have given some attention to the relevant rules of Parliament of India and of some State Assemblies, but unfortunately I could not get the rules of the Rajasthan Assembly. But there is nothing in the Constitution or in the rules of Parliament or other Assemblies which warrants the view that unless a Government is functioning, the Speaker's election cannot be held. Therefore, in a situation ike that of Rajasthan, in future. the test can be the election of the Speaker,

SHRI M. RUTHNASWAMY: I hope you will not have Governors like this in future.

SHRI B. K. P. SINHA: These are the few observations that I have to make. I have really confined myself to observations of a general nature, because as I said in the beginning it is no use having a post mortem, nor any use at this stage, in spite of the provisions in the Constitution, casting personal aspersions on the Gov-Let me rpeat it again. ernor. have known Shri Sampurnanand for the last 30 or 35 years and I have come across few men of his integrity, his honesty and his character, and if there has been a mistake in this case, it is a mere error of judgment. There is nothing, in my opinion, mala fide about it.

SHRI BANKA BEHARY DAS (Orissa): Then you indirectly admit That it is an error of judgment.

THE DEPUTY CHAIRMAN: Mr. Dahyabhai Patel, do you want to speak?

SHRI DAHYABHAI V. PATEL (Gujarat): But Secretary to'd me that we are adjourning; I can speak afterwards.

THE DEPUTY CHAIRMAN: **W**c adjourn till 2.30 p.m. Mr. Dahyabhaa Patel will speak.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, **The** VICE-CHAIRMAN (SHRI AKBAR ALI KHAN), in the Chair.

SHRI DAHYABHAI V. PATEL. M.: Vice-Chairman, Sir, this morning we heard a very well-reasoned and well prepared case giving all the relevant dates and sequence of events by our friend, Mr. Vimalkumar Man. nalalji Chordia, explaining the back. has happened in ground of what Rajasthan. This House has discussed the Rajasthan affair before also. So. I do not propose to repeat the ground that has already been covered. The Congress Party is already on the defence over this, which is evident from the speech of the hon. Mr. B K. P. Sinha who followed Mr. Chordia. But the lawyer in him could not deny arguments and the case made out by Mr. Chordia; the Congressman in him was hard put to defend their doings there.

But, Sir, coming events cast their shadows before. Yesterday we have heard of the toppling of the Congress Ministry in UP. How ong are the other States going to last? Their turn follows very soon. It may be Andhra it may be Mysore. What does all this indicate? It indicates that the Congress Party is badly advised, there is no guidance, and every day they are losing the support, the popular support, which is the basis of their holding the authority. Today it can well be said that the Congress Party has no moral authority to remain in government.

SHRI MULKA GOVINDA REDDY: Even at the Centre.

SHRI DAHYABHAI V. PATEL: I mean, even at the Centre. In more than half the number of States, there are already or are about to be non-Congress.

 $hi_{\mathbf{S}}$ within Ministries, and few weeks after the General Elections. If the Congress Party had accepted the advice tendered by all the Opposition parties and had vacated office even three months before the elections, whatever official pressure, use of official positions and machinery that was used during the elections, would not have been used, and even the little majority that exists 'oday would not have existed. Why does this happen? Why has that great institution, the Congress, come into bad days? It is because, Sir, the Congress is badly advised, and they have been, rightly or wrongly, keeping in office, in position, ministries like the Sukhadia Ministry.

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May I recall to you, Sir? The members of the Opposition in Rajasthan submitted a memorandum to the President giving some 42 charges, documented charges, of corruption, of which that Ministry was guilty. the imposition of the President's rule to prevent an inquiry into those charges? But the tide of events cannot be resisted by anyone. What has happened in Orissa today will happen everywhere. The Orissa Ministry has ordered an investigation into the charges against the Congress Minister. Mr. Biju Patnaik, who was charged repeatedly and who was, unfortunately, defended by the late Prime Minister, Mr. Jawaharlal Nehru. The case of Rajasthan is also on the same basis. Repeatedly memoranda have been submitted; charges have been made in public, in the Assembly; printed documents have been published about it. Yet, the Congress Government has been shutting its eyes. And now, when a non-Congress Ministry was ready and was able to take office, the President was wrongly advised to impose President's rule. I was one of those Members of Parliament from this House along with the members of the Rajasthan Assembly to call on the President to point out the situation that had been developing in Rajasthan and request him to restore popular government and allow the elected legislature to take its proper course and play its part in the democratic government of this country. Unfortunately, the advice tendered by the Congress Party, by the Congress Ministers, to the President has been incorrect and wrong. For this perhaps one would be justified in critising the President's action. But we know that the President functions as the constitutional head and therefore the blame for this incorrect advice must be fairly and squarely put on the Government

The Congress Cabinet, the Cabinet of Shrimati Indira Gandhi, had been badly advised, whether it is by members of the Cabinet or members of the party in asking the President to take the action that they have asked him to, they have put democracy at nought, instead of allowing democracy function normally which should normally be the function of the President of India. The President of India is the defender of the Constitution; if the Constitution cannot function anywhere the President should try to intervene and make the Constitution The constitutional procefunction. dure of our democracy must be brought to bear must function. The President's rule is a sort of emergency power which has to be used only in an emergency and for a short duration. Prolongation of the President's rule unnecessarily is setting at nought the normal democratic procedure laid down in the Constitution. And Indira Government \mathbf{of} Shrimati Gandhi and perhaps the Home Minister, Shri Chavan, are guilty of tendering this wrong advice, because they want to keep the power in their hands. And how do they do it?

Sir, I do not know whether have yet been supplied with the full list of Ministers of this Cabinet. But I understand that there is nobody from this fortunate—or shall I call unfortunate-State of Rajasthan, who has yet been included in the new that has been announced. Cabinet Even though this House enjoys a larger share—if I may say so, an un[Shri Dahyabhai V. Patel]

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duly arge share—than has been the normal practice to enjoy the high office in the Cabinet, unfortunately that unfortunate State of Rajasthan appears to be completely neglected. Sir, what is the reason? Is it because the people of Rajasthan voted out of office the corrupt Sukhadia Ministry Shri Mohan Lai Sukhadia afraid that if a popular Government is formed there, perhaps one of the first things that the popular Government would do, as they have done in Orissa is to institute an inquiry into the charges of corruption that have been level ed openly, publicly/ repeatedly against the Sukhadia Government? Therefore, I call the imposition of the President's Rule an atrocity on the Constitution It is an undemocratic act for which this Government will have to repent

Sir, as I said, the days of the Congress Party are numbered The end is coming. The end of the Congress rule in Uttar Pradesh came sooner than expected and, sooner than expected, a few more States also will With the falling of the Congress Government in Uttar Pradesh and Bihar, the two largest States in the North, and with popular Governments of non-Congress parties in several other States, in the majority of the States the Congress Party has the moral authority to sit in office at the Centre The correct course for them. according to the Constitution, according to democratic practice, would be to come and tell the President that the people are not with them and, therefore, they resign from the Centre If a popular Government cannot be formed let us have another election That is soing to be the picture whether the Home Minister sitting opposite likes it or The people have given their verdict After all, the majority that exists in the present Lok Sabha is very slender and with these two big States going out, what is their position? I would, therefore, request the Prime Minister and Members of her Cabinet to consider whether what they are doing is right.

Sir, one act leads to another. Every action has a reaction. What they have done in Rajasthan, repercussions of it will be felt all over India and howsoever strong force you may try to use to suppress democracy in India, democracy will survive, thanks to the teachings of Gandhiji and his blessings and the Constitutional provisions. Even with all the misuse of power by the Congress Party, popular Government will be restored in Rajasthan whether this Congress Government likes it or not

It does not matter whether it is a Congress Government or a non-Congress Government, the Constitution must be upheld The Constitution provides for an emergency. That does not mean prolongation of the President's rule longer than is necessary If there was unrest, if there was disturbance in Rajasthan, it has been quelled long ago. The city of Jaipu is quiet The people are crying for popular rule. It is an atrocity on the Constitution to deny them their nor mal right Members of the Legisla ture have not only declared, not only signed, they have come in person to the President Every one of 'hem was produced before the President They came and stood before the President and told him that they were in a position to form Government. If 92 Members of the Rajasthan Legislature, elected Members, came and declared that they are a party and they want to form a Government, it is an atrocity on the Constitution to deny them their right

Sir, the repercussions of this will be far and wide and I would, therefore, appeal to the Prime Minister—unfortunately she is not here—and the Home Minister, who is also involved and I understand, wants to wield a lot of influence, wants to control India as perhaps he and his friends are controlling Maharasthra, to head; this is not the right way If

they have popular backing in Maharashtra, they are welcome to have the Government of that type. Of course, I have my criticisms to some of their ways. I do not like their Shiv Sena. I do not like coercion, certainly not open or hidden used. That does not go well with democracy. It does not go well with the freedom that we want 10 establish in this country. I hope the Home Minister will reconsider Prime situation and will advise the Minister and the President to revoke the Proclamation as early as possible and restore popular Government Rajasthan.

GOVINDA REDDY SHRI \mathbf{M}_{\cdot} (Mysore): Mr. Vice-Chairman, Sir, the demand for the revocation of President's rule in Rajasthan could have waited for some more days. It has been made clear by all concerned that with the establishment normalcy in the State of Rajasthan, the Ordinance would expire. Normalcy has now come to rule in therefore, in Rajasthan and, course this would have come to an end. The demand could have been kept in abeyance for a few days more when the President's rule would have naturally lapsed.

Sir, during the course of the speeches of hon'ble Members on the Opposition much advice has been given to the Congress. Maybe, the Congress is well-advised or ill advised. But certainly the Congress does not seek advice from those quarters.

Sir, concern has been expressed as to the end of the Congress.

SHRI DAHYABHAI V. PATEL: Last days of the Congress.

SHRI M. GOVINDA REDDY: Hon. Members, who have expressed concern over the fate of the Congress, could have as well spared their efforts at expressing their concern because they have to exercise all their ability

and intelligence in maintaining strength of their parties in the States in which they have some share of Government. Today it is true that in six or seven States Congress is not in power. But how can my friends on the other side be sure that Governments which I call 'cocktail Governments', meaning Governments with a mixture of political complexion, will last? I think they would very well be concerned in giving a thought to maintaining their position in governments concerned, instead expressing concern over the sad fate of the Congress: the Congress can well take care of itse'f.

Sir, much has been said against the Governor, the Home Minister and the President. I think it stands to common sense that when the Congress has tolerated non-Congress Governments in six States, the Governors in those six States would not be influenced by the Centre. If the Governor could be influenced by the Centre in Rajasthan, well the Centre could have easily influenced other States too. But how is it that the Opposition did not charge the Congress with influencing the Governors in those States? At least in two or three States the difference between the two major groups is not very much. They could, through their Governors, influence those States too if they wanted to influence the Governors. The 'Governors could have made their choice in favour of the Congress but the Centre has not done so. So it stands to reason that when the Governors in other States have exercised their diligence their impartial judgement over the issues, why should anybody presume that the Rajasthan Governor has not done so? So how can any one believe when it is said that the Governor in Rajasthan was partial in coming to a decision? After all the issue is simple. Much emotion and passion have come to bear on this very simple 'issue. The question was there were two major groups and one group claimed a membership of 92. The difference was one or two votes.

DAHYABHAI V. PATEL: SHRI Where is the question of difference? They were physical'y brought before the President.

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SHRI M. GOVINDA REDDY: The Governor has alleged in what manner they were won over and there was one case where one member at least was won over at gun-point. That has not been challenged so far.

V: PATEL: DAHYABHAI SHRI Do you mean to say that he was brought before the President at gunpoint? This is the way you are doing . . .

(SHRI THE VICE-CHAIRMAN AKBAR ALI KHAN): Mr. Patel, you had your say.

SHRI V. M CHORDIA: The stories will be related. There are such cases where a member was kept in the house

(Interruptions)

SHRI M. GOVINDA REDDY: Hon. Members are parliamentarians. Governor is a constitutional authority. We are open to reason and please be open to reason. He is a statutory stated authority. He has not any believe falsehood. Either we however he may have exercised his power-that he exercises his power legitimately or we do not give any regard for the office of Governorship as such. You raise the slogan you observe the Constitution Naturally we should presume that officers under the Constitution constituexercising their powers tionally and judicially. Now has been no charge made by hon. Members of the Opposition, who are shouting to-day, that the Governors in the other States have exercised their powers with partisanship. There is no charge. If the other Governors could exercise their powers impartially, judicially and objectively, where is for supposing that the the reason Governor in one State has not exer-

cised his powers reasonably, rationally, judicially, impartially or fairly and that he is being amenable to influence. Whether the Governor is right or wrong is a different matter but when the Governor, after considering circumstances, comes to a decision, we have to give, in all fairness, to the Governor the right of exercising that discretion and we have to presume that he has exercised the discretion within his power. That has been done. The issue was simple. The Governor had to choose between one of the groups and the difference was only one or two votes. Now I can understand if the difference was 6 or 10 or 15 votes. Then it would be easy for a Governor to make a choice, as they, the other Governors, have made in 6 or 7 other States. They have made the decision and the Governors have made their decisions because the circumstances were clear, the facts were clear before them, the numbers were clear and the majority was clear. Here it is a case where the difference is one. Now anybody who can bring to bear objective reasoning can see that it is a difficult choice to make whether really that one belongs to one group or the other. Of course, here the Governor has come to a decision and whether right or wrong, he has come to a decision and being the man on the spot, as a person who knows the place, who knows the Members and as one who has there, we should give due credit him that in full knowledge of the situation he has exercised his discretion in a rightful manner. How are we justified in attacking the Governor as such? Maybe, as Mr. Patel says, it is difficult for the Congress to form a Government there. I quite see that even if the Congress forms a Government, it might be difficult for it to maintain itself in power in the face of an Opposition which has engendered so many things and which has even brought violence to bear on the situation. It may be difficult to maintain. I do not say that if the Congress formed a Government there, it would be in power during this

I do not say that, but it is also true that the Opposition, who have claimed to have 92 people and who paraded them before the President, would also not remain in power if they formed the Government also my friends cannot assure it The position was this The Governor was in a difficult position to choose commanded the majority Under those circumstances a perfect ly democratic process was open The Assembly was to have been con wened shortly and if as the Members now claim and as one of the parties has claimed, there were 92 people on their side they could have easily, on the very first day of the meeting of the Assembly, voted down the Government in power if the had formed the Government there

SHRI DAHYABHAI V PATEL They were not given the opportunity

shri M Govinda Reddy 11 what they say is correct, that 'hey had 92, they had the opportunity to prove before the eyes of the world Here we are and the Governor did not believe us and here we are 92 people Let the Government go out' They could have done that

SHRI V M CHORDIA They have done that in Jaipur

SHRI M GOVINDA REDDY This is very significant. Why did not they wait?

SHRI V M CHORDIA Mr Kaul said that they should not have done this or that

(Interruptions)

SHRI M GOVINDA REDDY Mr Chordia had his say, I did not interrupt him.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) Order order

SHRI V M CHORDIA He cannot go on saying things which are not correct

SHRI M GOVINDA REDDY I am only throwing a challenge to your argument and saying that if you had a majority as you say, that you made the President to believe it was open to you. The Assembly was being convened, the date was announced and why did you not wait?

SHRI V M CHORDIA Why should we wait?

(Interruptions)

SHRI M GOVINDA REDDY My contention is that you were not sure of your majority and therefore you took recourse to subterfuge to the course of violence and to see that by sheer physical force you cou'd compel the authorities

(Interruptions)

SHRI DAHYABHAI V PATFL. It was Mr Sukhadia .

SHRI M GOVINDA REDDY It is obvious for anybody

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) Order order

SHRI M GOVINDA REDDY My contention is that they did not have a majority on that day, otherwise you would have waited for the Assembly

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) You may not agree with him Even then you should allow him Let him say what he wants

SHRI M GOVINDA REDDY To say that you had majority and by force, by riot or by violance trying to make the authorities to believe that you had majority is a thing which does not do credit to the Opposition

SHRI DAHYARHAI V PATEL: What an advocate?

SHRI M. GOVINDA REDDY: After all nobody has said that the President's ru'e will last for ever and the Government have said that they will even not wait for Parliament to confirm the rule and that the President's rule will be lifted If the Government were interested in seeing that the majority there is suppressed, they had other ways to do it They would not have done this So, Sir, all this is mere sound; a'l this is a make-believe thing, and, if, as hon. Members claim today, they have really a majority, well, I know it will be seen after the lapse of the Presidential rule, when the Legis'ative Assembly is convened, it will be very clear as to who has the majority. I therefore think, Sir, that this demand is out of place 3 PM

भी गोडे मुराहरि (उत्तर प्रदेश) : वाइस-चेयरमेन महोदय, राजस्थान मे जो परिस्थिति स्राज है उसमे स्रभी तक प्रेसी-डेशियल ग्रार्डर जो प्रोम्लगेट हम्रा है वहा पर उसको कायम रखते हुए सरकार किम तरह कामकाज चला रही है यह मेरी समझ मे नहीं श्राता । जब पालियामेट का सेशन न हो ग्रौर इस तरह का ग्राडिनेम राष्ट्रपति के द्वारा होता हैतो लाजिमीतौर से सरकार को चाहिए था कि जैसे ही पालिया-मेट का सेशन होता है उसको यहा पर लाकर मजुरी ले लेती, लेकिन सरकार ने ऐसी कोई चीज नही की ग्रीर दलील यह दी जाती है कि हमारे मन मे तो यह है कि दो महीने के बाद यह नही रहेगा, इसलिए हम लोग कोई जरूरत महसूस नही करते कि इसकी स्वीकृति पालियामेट से लेते। जिस ढग से सारा भामला राजस्थान मे हुम्रा उससे यह साफ हे कि जब तक काग्रेम के ग्रन्दर यह ताकत--ताकत क्या, कोई न कोई तिकडम कर के वह ग्रपना राज कायम रख सके तो वह उसकी साजिश करती रहेगी। यह साफ हो गया है कि राजम्थान में भी और उत्तर प्रदेश में भी। काग्रस कभी यह नहीं मानती कि जब लोगो ने उसके खिलाफ वोट दिया स्रौर स्रपोजीशन

के मेम्बर्स को ज्यादा तादाद म भेज दिया तो अपने को हटा कर अपोजीशन को मीका दे—यह वह महसूस नहीं करती, चाहती है कि किसी न किसी तरह से कोई न कोई रास्ता दृष्टकर किसी तरह गई। पर बैटे रहे और बीस साल तक जो कुकर्म चलाए है उनको कायम रखे।

जो परिस्थिति स्राज राजस्थान मे है उससे साफ हो गया है कि जनता इस चीज की बर्दाण्त करने के लिए नैयार नहीं है चाहे मरकार कुछ भी करे। पहले तो बह यह कोशिश करेगी कि जो विरोधी दल के लाग है उनमे ग्रापस मे फूट डाले, यह को[श्र**श** करेगी कि अपोजीशन के लोगों को खरीद ले या फिर जबरदस्ती कुछ लोगो को कमरो मे बन्द कर के ग्रासेम्बली मे जाने न दे। इस तरह की सारी कार्यवाही करके उनकी यह कोशिश रहती है कि किसी न विसी तरह काग्रेस को कायम रखे। एक सदस्य यह कह रहे थे कि शायद ग्रपोजीशन वालो ने वहा दवाब डाल कर मेम्बरो को ग्रापने साथ कर लिया । इस बात की गलतबयाओं इसी से साफ हो जानी है कि जो सत्ता है वह काग्रेस के पास है, श्री सुखाडिया सत्ता चलावें ग्रौर साथ साथ दूसरो पर यह ग्रारोप लगावे कि उन्होने बल प्रयोग कर के या जबरदस्ती कर के लोगो को ले लिया है ग्रौर उनको काग्रेस के साथ नहीं होने दिया। यह तो ऐसा साफ झठ है कि जिसके ऊपर कुछ कह**ने की** कोई जरूरत नही है । राजस्थान की आजे राजनीति कुछ सालो से चली ग्रा रही है उसके ऊपर हम ध्यान देगे तो यह साफ हो। जायेगा क्योंकि न सिर्फ नाथदारा के सोने को हडप करने की साजिश हुई थी राजस्थान के इस मित्रमंडल के द्वारा, बल्कि ग्रभी-ग्रभी पिछले माल भी कुछ तोले सोना जो डिफ्रेंस फड में देने की बात थी गोदावत का सोना उसके बारे में जो कुछ कार्यवाही हुई उससे साफ होता है कि वहां का मित्रमंडल, वहां के जो मुख्य मत्री थे दें सब इस साजिश मे हाक्य 1973

बटाए हुए थे कि वहा के इस सोने को किसी न किसी तरह गायब किया जाय। इन सब चीजो से हमको यह लगता है कि सुखाडिया साहब या वहा की काग्रेस पार्टी वहा की सरकार को इसलिए हस्तगत करना चाहती थी कि ग्रगर वहा किसी तरह गैर-काग्रेमी सरकार बन गई तो फिर जितने भी उनके काले कारनामे है सब सामने ग्रा जाएंगे ग्रौर उन सब को दिखत भी किया जाता। इसलिए उनकी यह कोशिश रही है कि किसी न किसी तरह ग्रपने को कायम रखे।

इसमे वहा के गवर्नर क्यो उनके साथ हो गए यह मेरी समझ मे नहीं प्राता । उसका साफ कारण यह है कि जो गवर्नर वहा पर हैं श्री सम्पूर्णानन्द वे काग्रेम के सदस्य है, काग्रेस के नेता रह चुके है श्रोर श्रभी भी उनका दिमाग ऐसा बना हम्रा है कि वे समझते है कि देश में अन्य कोई पार्टी काग्रेम को छोडकर रहनी ही नही चाहिए। कभी कभी बातचीत में वे कहते है कि उनकी यह माफ राय है कि काग्रेस के सिवाय कोई दूसरी पार्टी इस देश में नहीं रहनी चाहिए। इस तरह का दिमाग रखने वाले जो गवर्नर बन जाते है वे इसी तरह का फैमला कर सकते है, ग्रौर कोई फेसला नहीं कर सक्ते । इसलिए मैं चाहता ह कि जो गवर्नर बनाए जाते है उनकी नियक्ति के बारे मे नए सिरे से सोचना चाहिए। काग्रेस की यहा पर हक्मत ज्यादा दिन चलने वाली नही है। ग्रभी तो पूरे उत्तर भारत में काग्रेस की सरकार खत्म हो गई, कुछ दक्षिण मे भी खत्म हो गई, उडीसा मे भी खत्म हो गई। इस अवस्था मे कुछ हो दिन में मेरा यह ग्रन्दाज है कि वेन्द्र में भी खत्म होने वाली है। इस अवस्था मे हम लोगो को गवर्नर की जो नियक्तिया होती है उसके बारे मे नए सिरे में मोचना चाहिए क्योंकि इस तरह की पार्टियों के स्रादमियों को गवर्नर बनाने से काम नहीं चलेगा ।

ग्रसल में राजस्थान में क्या हुन्ना इसके बारे में देखा जाए । शुरु से जब बातचीत

चली, गवर्नर साहब ने ग्रपोजीशन के लोगों के। बला कर बात की है, उस समय का उनका बयान मैं याद करता हु। उन्होने कहा कि कल कुछ अपोजीशन के नेता मेरे पास आए श्रीर उन्होने बातचीत की ग्रीर जाते वक्त कुछ ऐसे गब्द कहे जिससे भे इस सारी चीज के बारे में पुनर्विचार कर रहा हू। विरोधी दल के नेता ने यह कहा कि राजस्थान मे प्रेसीडेशियल रूल बर्दाश्त नहीं किया जायगा. कोई भी इस चीज को बर्दाश्त करने के लिए तैयार नहीं है। ऐसी कुछ बाते वहा अपोजीशन के नेता लोगों ने कहीं। इस बीज को लेकर उनके दिमाग में ऐसी उलझन पैदा हो गई कि उन्होने सोचा कि इनको हम सबक सिखाए, हम यहा पर प्रेसीडेशियल रूल लाग कर के दिखाएंगे । इस तरह की जिद में श्राकर गवर्नर साहब ने मारा मामला गडबड किया श्रीर सविधान का गला घोटाकर, जो जनता की इच्छा थी उसके प्रतिकल, वहा पर काग्रेस की सरकार को बिठाने की माजिश उन्होने की । मै यह साफ कहना चाहता ह सम्पूर्णानन्द ने जो कुछ राजस्थान में किया है उससे वे लायक नहीं रह गए है गवर्नरिशप के। इसलिए मै चाहुगा कि इस तरह के मामले के ऊपर सरकार सोचे । होम मिनिस्टी की एडबाइस हो, चाहे किसी की भी एडबाइम हो, मै पूरा दोष गवर्नर साहब को दुगा । उन्हीं के हाथ में फैसला था कि वे क्या रिपोर्ट भेजे प्रेसीडेट के पास । मैं यह कहना चाहता ह कि वहा पर यह चीज साफ थी कि पहले से कि विरोधी दल के पास बहमत था। 92 लोग पहले उनके साथ थे, बाद मे 93 हुए श्रीर जब प्रेसीडेट के पास लोग श्राए तो मैं भी उनसे मिला और 93 लोगो ने एक साथ जाकर प्रेसीडेट के सामने कहा कि हम राजस्थान में काग्रेसी सरकार को नहीं चाहते है श्रीर हम खुद वहा पर मरकार बनाना चाहते है। प्रेसीडेट साहब ने उन लोगो से यह भी पूछा कि तुम स्वेच्छा से कह रहे हो। उन्होने कहा कि हम स्वेच्छा से कह रहे है। हम वहा पर अपनी मग्कार बनाना चाहते हैं। उन्होने चव्हाण

[श्री गोडे मुराहरि]

माहब से कहा कि देखों 93 लोग कह रहे है कि वे अपनी सरवार बनाना चाहते हैं। इस श्रवस्था में यह साफ है कि वहा पर काग्रेस का बहमत नहीं है, फिर भी प्रेसीडेंट रूल ला गृ है। उसको क्यो अभी तक चाल रखा है मेरी समझ में नहीं ग्राता । एक दलील यह दी जाती है कि वहा लोगों ने बलवा कर दिया या वहा पर गडबड कुछ ऐसी हो गई कि असेम्बली को स्थगित करना पडा। मे जानना चाहगा कि कहा-कहा बलवा नहीं हुआ। क्या पटना में फायरिंग नहीं हुई थी ? उस वक्त ग्रसेम्बर्ला क्या वहा पर भग हुई थी? क्या कलकत्ता मे जितनी फायरिग्म हुई, उस वक्त वहा पर ग्रसेम्बली को तोड दिया गया था ? जहा जहा काग्रेस की सरकार रही वहा पर बलवे भी होते रहे, वहा पर गोली भी चली, वहा पर चाहे कितना ही हस्त्ला हुन्ना लेकिन वहा की सरकार कायम हुई, वहा पर ग्रसंम्बली को भग करने की बात नहीं साची गई । मगर राजस्थान में चिक यह ग्रवस्था थी कि वहा काग्रेस सरकार नहीं बन पायेगी, इससे दलील यह दी जाती है कि वहा पर कुछ गडबड शुरु हो गई इसलिये वहा ग्रसेम्बली बनाने मे, सरकार बनाने मे, श्रसफल रही। तो यह तो साफ है कि मुखाडिया साहब के पास बहमत नहीं था नहीं तो वे 14 तारीख को वहा पर ग्रसम्बली बुला लेते ग्रीर ग्रपनी सरकार वहा बना लेते, उनके पास बहमत हो या नहीं। लेकिन जब यह उनको साफ हो गया कि उनका बहमत नहीं है, तो कह दिया कि यह सारी साजिश हुई है श्रीर वहा पर प्रेसीडेट रूल लागू कर दिया गया । इसलिये मैं चाहुगा, यह जो प्रामलगेशन हे इसको जल्द से जल्द खत्म किया जाए, वहा जो बहुमत मे विरोधी दल वाले है उनको एक मौका दिया जाय कि वहा पर ग्रपनी सरकार बना ले क्योंकि हमेशा एक चीज रही है कि जो भी पावर में ग्राता है उसका शुरू में एक एड्वान्टेज होता है लोगो को खरीद ले ग्रीर खाम कर जो मतारूढ

दल है जो बीस साल से सरकार चला रहा हो उसी दल को फिर मौका मिल जाये तो ऐसे लोग जो इधर उधर के होंगे उनको किसी न किसी तरह लालच देकर ग्रपने साथ करने की कोशिश करते है। तो इस ढग से वहा पर भी, राजस्थान में,कोशिश की गई कि सुखाडिया साहब मच्य मती बन जाये, फिर वहा कुछ लोगो को ग्रपने साथ कराने की कोशिश करे। लेकिन वहा की जनता जागरूक रही श्रीर वहा पर जो भी प्रदर्शन हुए उससे उम तरह के जो एम० एल० ए० हो सकते है थे वे भी समझ गए कि अगर हमे काग्रेस के साथ चलना है तो जनता हमको छोडेगी नहीं इसलिए उन्होने ग्रपोजीशन का ही साथ दिया ग्रीर कोई उधर गया नहीं। ग्रसल मे कुछ उल्टा काम हम्रा कि कुछ काग्रेस के एम० एल० ए० स्रपोजीशन क साथ चले गये। तो मै चाहगा कि जल्द से जल्द इस प्रेसीडेशियल ग्रार्डर को रिवोक किया जाये ग्रीर साथ साथ मे एक चेतावनी ग्रीर देना चाहता हू केन्द्र सरकार को, कि जिस ढग से राजस्थान में, उत्तर प्रदेश में, सारी साजिश की गई कि काग्रेस ग्रीर सरकार को कायम रखा जाय. यह चीज ग्रब चलने वाली नहीं है क्योंकि ग्रब जनता का रूख बदल गया है ग्रब काग्रेम के लोग भी समझ गये है श्रीर जगह जगह काग्रेस के अन्दर फुट होकर लोग काग्रेस स अलग हो रहे है क्योंकि वे अब काग्रेम की मरकार का ज्यादा दिन चला देने के पक्ष में नहीं है ग्रार वे जानते है कि देश की भराई ग्रप, जं, शन के जारेये गै*र-*काग्रसी सरकार से होने वाली *है*. काग्रेस सरकार से भलाई होते वाली नहीं हैं । इनलिये म्राज ऐती परिस्थिति सारे सूबो मे पैदा हो गई है जहा काग्रेन के लाग भी यह समझन लगे हे कि ग्रब काग्रेस का साथ देने से देश की कोई भलाई होने वाली नही है । इमिलये मैं चाहुगा कि काग्रेम जो बीम साल से अपन कुकर्म चलाती थ्रा रही है उसकी श्रब समझ लेना चाहिये कि ग्रपने उत्पर

काब च्खे ग्रोर ग्रपने खद के ऊपर काबू रखकर जो प्रजाके प्रतिनिधि अपोजीशन पार्टी के लोग है उनको श्रपनी सरकार चलाने का मोका दे। साथ-राथ यह भी है कि उन सरकारों के साथ यहां में ऐसी माजिश नहीं हो कि उनका जो भी प्रयास होगा जनता की भलाई के लिये उस पर कोई न केई रोक यहा से डाले । ग्रगर गैमी चीज चली तो फिर केन्द्र मे भी ग्रौर सारे हिन्दुस्तान मे ऐसी परिस्थिति खडी होगी वि इप सरकार को सामना करना मिक्कल हो जायेगा । तो मैं यह चाहुगा कि अगर सरकार को जनतत्र मे ग्रोर डेमोके शिम कोई विश्वास है तो फिर उनको चाहिये कि जहा पर लोगां ने काग्रेस के खिलाफ अपना मत दिया वहां पर तूरन्त हट जाये अर लोगो को मोका दे कि वे अपंजीशन की सिनिस्टी वहा बना सके।

मैं यह कही हुए एक च ज की श्रोर ध्यान खीचना चाहुगा । पिछर्ना बार भी मैंने कहा था कि कई राज्य। मे जहा पर गैर काग्रेमी सन्कार बनी है वहा से कुछ कागजात ग्रार फाइले गायब कराने की साजिश चल रही है और वहा पर भ्रप्टा-चार ग्रोर दूसरे मामला मे जो लीग फसे हर है उनको बचाने का एक प्रयास केन्द्र की तरफ से हो रहा है। कई प्रदेशों में यह देखने को ग्राया है कि वहा की फाइले वगैरह होम मिनिस्ट्री ने मगवाई है कही पर रूछ फाइल्स को जला भी दिया है भ्रार इस तरह की कुछ हरकते हुई हे जो बद होनी चाहिये ग्रौर जो भी वेन्द्र में इस तरह की चीज ग्राई हो उसको वापस लोटा देना चाहिये क्योकि ग्रगर लोगो के ऊपर ग्रारोप ग्राऐंगे तो फिर एक्स पार्टी डिमीजन वहा पर लेना पडेगा बिना फाइल के उनको मजा देनी पड़ेगी। इस तरह की अगर बचाने की कोई माजिश होगी तो उसे लेग बर्दाक्त करने वाले नही है।

मौलाना भ्रब्द्रल शक्र (राजस्थान) जनाब वाइस चेयरमैन साहब मैं राजस्थान मे प्रेर्स डेन्ट हल के महल के बारे में कुछ श्चर्ज वट्या । राजस्थान के मिलसिलें मे मेरे बहत से मोग्रज्जिज दोस्तो ने मख्तलिफ किस्म की बाते हाऊम के सामने रखी है ग्रोर बयान की है। राजस्थान मे जिस हालत में गवर्नर को मजबर होकर प्रेमी-डेन्ट रूल का एलान करना पड़ा उसकी तसवीर मेरे खयाल मे ग्रमी हाऊम के मामने नहीं ग्राई है। राजस्यान मे प्रेर्म डेन्ट रूल होने से पहले चनाव के जमाने मे हमारे दोस्तो ने जिस तरीके पर काग्रेम वे खिलाफ प्रचार किया, लागो के जज्बात को उभाडा लोग। के ग्रन्दर इश्तिम्राल म्रग्रेजी पैदा की वह चनाव वे जमाने मे ग्रगर कोई राजस्थान का दौरा क्या हो तो उसको पता होगा । काग्रेस की सब से बड़ी दिक्कन यह थे। कि काग्रेस एक कामी बनियाद पर, चनाव लड़ रही थी, वह धार्मिक बनियाद पर, जानपान की बुनियाद पर, पैंसे के बल बने पर या ताकत की बनियाद परइलेम्शन नही। लंड रही थी । एक ऐनी जनात जिसने हिन्दुस्तान मे कौ।मयत की बनियाद डाली हिन्दुस्तानियो वे कामियत की तमबीर श्रौर बुनियाद रखी उस को मजुर िया हो. उसके मामने मारा मल्क हो ग्रार एक मत्तहिदा कोमियत हो ग्रोर दुसरी त्रोर ऐमी हालत हो कि मुख्त*लिफ किस्म* के उसके खिलाफ धार्मिक प्रोपेगन्डा हो रहे हो, जातपात का प्रोपेगन्डा हो रहा हो, कही दौलत की फरावानी हो, कही तशदद्द का मजाहिंग हो तो ऐसी एक जमात के लिये इलेक्शन का लडना कितना कठिन ग्रौर मश्किल हो जाता है। काग्रेस एक ऐमी जमात थी, काग्रेस की बुनियाद एक कौमी तसव्वर पर थी इसलिये इन तमाम मणकिलात के बावजुद भी उसने राजस्थान में एक पोजीशन स्नार एक हेसियत स्नौर एक नाकत ग्रौर क्वत हासिल की । इन

[मौलाना ग्रब्दुल शक्र] तमाम चीजो के बावजुद भी काग्रेस एक पार्टी होने के नाते, एक वाहिद पार्टी होने के नाते. ब्राज राजस्थान में उसकी मैजारिटी है, उसकी स्रक्सरियत है।

श्रीविमलकुमार मन्नालालजी चौरडियाः क्वश्चन ।

मौलाना अब्दुल शक्र : मगर हमारे क्छ दोस्त हमसे ग्रपने जाती इंख्तिलाफान की ब्नियाद पर टट कर चले गये है अलग हो गये है, तो भ्राज भी उनसे हमारा नाता है। हमें उम्मीद है कि वे हमारे साथ ग्रायेगे ग्रौर काग्रेस के हथ को मजबत करेगे । राजस्थान मे काग्रेस की गवर्नमेट बनेगी । अपोजीजन पार्टिया जिनके कि मुख्तलिफ मकासिद है, जिनके प्रोग्राम मुख्तलिफ हैं, उनका सिवाय इसके कि कांग्रेस को नीचा दिखाया जाय, काग्रेस को हराया जाय, कांग्रेस को डिफीट किया जाय, ग्रौर कोर्ट मकसद, कोई मजव्विज मकसद नही है। मुख्तलिफ मकासिद की बनियाद पर ये जमाते कब तक रहेगी श्रौर हिन्द्म्तान के मुख्तलिफ सूबो में गवर्नमेट कब तक चलायेगी मै कह नहीं मकता।

मैं राजस्थान के सिलसिले मे यह ग्रर्ज कर रहा था कि राजस्थान के गवर्नर ने हालात से मजबूर होकर प्रसीडेन्शियल रूल का ऐलान किया । गवर्नर के बंगले पर जो लोग गुफ्तगू करने के बास्ते गये थे, गवर्नमेंट बनाने के सिलमिले मे बातचीत करने के बास्ते गए थे तो वे लीडरान बजाय बातचीत करने के मृतहद हो तशद्द्द से भरे हुए नारे ग्रार ब्रावाजे गवर्नर के बंगले के सामने मजमा लगाकर बलन्द कर रहे थे और तशहद पर वे श्रामादा थे । गवर्नर ने जब यह देखा, गवर्नर ने जब यह हालत महसूस की, गवर्नर ने जब देखा कि ये राजस्थान की शाति, राजस्थान के अमन को, भग करना चाहते है ग्रौर ताकत, ब्व्वत ग्रौर बलवे के बल पर गवर्नमेट बनाना चाहते हैं तो गवर्नर का दिमाग बदला । गवर्नर के दिमाग पर असर पड़ा और दफा

का वहा निफाज किया गया ताकि इस तरह का माहौल पैदा न हो ग्रौर शानि श्रौर श्रमन के माहौल में गवर्नमेंट के मताल्लिक बातचीत की जाय कि किस तरह से गवर्नमेट बनाई जायगी ग्रौर जिस पार्टी की मेजारिटी होगी, वह गवर्नमेंट बनायेगी। (Interruption)

जब मैने स्राप की बाते इत्मीनान से सुनी तो स्राप भी मेरी बाते इत्मीनान से सनिये तो मैं यह म्रर्ज कर रहा था कि उसके बाद गवर्नर ने क्या किया । इन्होने दफा 144 का निफाज किया और 144 का निफाज सिविल लाइन मे हम्रा । फिर शहर में रात मे मीटिंगे हुई जिनमे बड़े बड़े जिम्मेदार लोगो ने तकरीरे की । मै उनका नाम हाउस मे लेना नही चाहता। लेकिन मैं यह कहना चाहता ह कि बडे बड़े जिम्मेदार लोगो ने उन मीटिगो में बहत ही गैरजिम्मेदार तकरीर की । लोगा को कहा गया कि खद्दर टोपी को जला डालो। उनसे यह भी कहा गया कि क्या राजपुती का खुन खत्म हो गया है जो इस तरह की बातें बदी त कर रहे हैं। मजमा मे यह भी पूछा गया कि तुम क्या करना चाहते हो, तम दका 144 मानते हो या तोड़ना चाहते हो। उसपर मजभाने कहा कि हम 144 को नहीं मानते हैं और हम 144 तोड़ेंगे। फिर दुसरे दिन दफा 144 को सोड कर चीफ मिनिस्टर के बगले पर हमला किया गया। जब इस तरह की बातें हुई स्रीर यह ऐलान किया गया कि किसी तरह भी हम काग्रेस भिनिस्ट्री यहा पर बनने नही देंगे, जयपुरं में खुनखराबी होगी, जयपुर में कत्ले ग्राप हो जायगा, तब ग्रापने देखा कि किस तरह से मजबुर हो कर के गवर्नर जो है उनको वहा कर्पयू लागू करना पड़ा। लेकिन उस कर्फ्यूकी हालत मे क्या हुआ उस कर्फ्यू की हालत में वहां पर दुकाने जलाई गई, डाकखाने को म्राग लगाई गई श्रीर कर्फ्युको तोड़ागया प्लिस ने उस मजुमे के सामने हाथ जोड़े जिसको गैर-जिम्मेदार लीडरों ने मुक्तइल कर दिया था। उसमें भ्रवाम का कोई कसूर नहीं था • . • न

श्रीविमलकुमार मञ्चालालजी चौरड़ियाः लीडर तो जलों में बन्द थे।

मौलाना अब्दुल शक्र : भ्राप स्निये इत्मीनान से । तो उस मे जनता का कोई कसूर नही था बल्कि इन लीडरोकाकपुर था। पलिस ने हाथ जोडकर उनसे कहा कि दफा 144 लगी हुई है और ग्राप यहा से हट जाइये, हम सरकार के मुलाजिम है ग्रौर जब ग्रापकी सरकार होगी तब हम आप के भी मलाजिम होगे। फिर भी स्राप ने देखा कि किस तरह से पलिस के जिम्मेदार अफ़सरी पर, डी० एस० नी० पर, एस० पी० पर हमला किया गया। इतना ही नहीं, पुलिस पर बन्दूक चलाई नई। फिर जब प्लिस ने देखा कि हालात नाजक हो गये है ग्रौर हालात इनने ग्रागे बढ गये हैं, तो पुलिस को भी मजबूर होकर के गोली चलानी पड़ी। मै यह ग्रर्ज करूगा कि यह ठीक रंहम जिम्मेदार श्रादमी है, हम पालियामेट के मेम्बर है हा ग्रसेम्बली के मेम्बर है, हम मिनिस्टर है, लेकिन जिल तरह में हम देश भवत है, उसो तरह से पुलिस का वह मिपाही भी देश भक्त है जो हिन्द्स्तान की जनता की इंज्जन, उसकी दौलत ग्रौर उसके माल की रक्षा के लिये स्रोर स्रमन व शाति कायर रखने के लिये वाडकडाती धप मे, यरथराती मर्दी मे और मुमलाधार वारिण मे पहरा देता है। तो वह भी उतना ही देशभक्त है जितना कि मै हू, पुलिस वाले को भी देश मे रहने का उतना ही हक है जितना कि मुझको है। फिर भी ग्राज किसी को इतनी तौफीक नहीं हुई है कि वह पुलिस वाले जो इस तरह मारे गये, उनकी हमदर्दों मे दो शब्द कह दे। में ग्राप से कहुगा कि पुलिस को वहा मजबूर होकर के गोली चलानी पड़ी

श्री विमलकुमार मन्तालालजा बौरडिया: मेरा एक व्यवस्था का प्रश्न है। उस घटना का उल्लेख ठीक नहीं है क्योंकि उसकी जाच हो रही हैं।

उपसभाष्यक्ष (श्री श्रकबर ग्रली खान) : ग्रगर उमकी जुडीशियल इक्ष्वायरी हो रही है तो उसका जिक नहीं होना चाहिये। श्री विमल हुमार मन्नालालजी चौराइयाः बस यही निवेदन है। वैसे वे चाहे जितनी जोर से बोले, उसमें मुझे कोई ग्रापित नहीं है बल्कि उससे मैं प्रसन्न हुगा।

SHRI M. M. DHARIA (Maharashtra): Mr. Vice-Chairman, is it the privilege only of the Opposition to speak in that way?

उपसभाष्यक्ष (श्री ग्रक्बर ग्रली खान): मौलाना ग्रब्दुल शक्र माहव, ग्राप मुझको मुखातिब कीजिये।

भौलाना भ्रब्दुल शकूर जनाब वाइस चेयरमैन साहब, ग्रापको मालुम होना चाहिये कि राजस्थान ग्रसेम्बली जो है वह गहर के अन्दर है और वहा ऐसे रास्ते से जाना पडता है जो शहर को कास करके जाता है ग्रीर वहां शहर में काग्रेस वालो के खिलाफ ऐसा माहौल पैदा कर दिया गया था, ऐसा वातावरण पैदा कर दिया गया था कि गवर्नर को मजबूर होकर के वहा कपर्यूलगाना पडा। गवर्नर ने जब देखा कि इस तरह की बाते हो रही है, इस तरह से लोग नाकत से ग्रौर हिसा से उनको मजबूर करना चाहते है, तो मजबर होकर उनको कपर्यू लगाना पडा। यह ठीक है कि ग्रसेम्बली बुला ली जाती ग्रौर वहा सब बातो का फैमला हो जाता। लेकिन जब अवाम में ग्रौर पिल्लव में इस तरह से गैरजिम्मेदार तकरीरे की जाये ग्रौर वहा पर तशदद्द का वातावरण बनाया जाय, तो ऐसी हालत में वहा पर गवर्नर के लिये सिवाय इसके कोई चारा नही था कि वह वहा पर कपर्यु लगाये। उसके बाद उन्होने सेट्ल गवर्नमेंट को वहा की सारी सही पोजीशन, सारे सही हालात के बारे में रिपोर्ट दे दी। वहा का गवर्नर एक देशभक्त है, एक पूराना काग्रेसी है ऋोर ऐसा काग्रेसी है जिसकी जिंदगी बेदाग है, जिस पर कोई धव्बा नहीं है। इसलिये उसके लिये इस किस्म के गलन ग्रल्फाज कहना सही नही है।

यहा पर राजस्थान के चीफ मिनिस्टर का भी जिक्र भ्राया है। हम यह नहीं वहते [मौलाना ग्रब्दुल शक्र]

र्चाफ निनिस्टर के गजस्थान से कोई गलती नही हुई है। लेकिन राजस्थान के चीफ मिनिस्टर का जिक यहा पर लाने की वजह यह है कि वह एक जोर-दार इन्सान है, एक अच्छा आ गनाईजर है. एक ग्रच्छा एडमिनिस्ट्रेटर है, एक होशियार और ढग से काम करने वाला आदमी है ग्रार अयोजीशन के मेरे दोरत यह समझते है कि राजस्थान मे जब तक मुखाडिया माहब की पोजीशन डाउन नहीं की जायेगी, उनको बद-नाम नही किया जायेगा, उनको गिराया नही जायेगा तब तक हमारी यह र्चाजे सफल नहीं हो मक नी है। मै यह कह देना चाहता हु कि राज-स्थान मे आज भी काग्रेस स्टाग है ओर वहा काग्रेस गवर्नमेट बनेगी आर इसको थोडे दिनो के बाट ग्राप देख लेगे ।

में यह भी अर्ज करना चाहना हू कि राजस्थान एक मरहवी श्वा है। राजस्थान का सरहद पाकिस्तान में लगी हुई है। इसलिये जब तक राजस्थान के हालात ठीक न हो जाये, दुरुस्त न हो जाय, उस वक्त तक मैं अपने हाम मिनिस्टर साहब से अज करना कि व पुरी निगरानी रखे। राजस्थान में हम कभी एसा नहीं होने देगे जिसमे पाकिस्तान खुश हो या कीई फायदा उठाये। बस मैं इतना कह कर अपनी तकरीर खत्म करना हू।

SHRI BANKA BEHARY DAS Vice-Chairman, Sir, while demanding immediate withdrawal of President's rule in Rajasthan I am constrained to say that by imposing President's rule in Rajasthan the Congress Government has committed political aggression on the rights of the peoples representatives of Rajasthan and also on the democratic and constitutional rights of the people of the State If I may be allowed to use the strong words that Dr Ambedkar said in the Constituent Assembly when discussion was taking place about this article, he said this must not be an invasion which is wanton and arbitrary While

discussing article 278 of the Dra't Constitution which corresponds to this very article which is being refured to here now, he said

"The proper thing we bught to expect of course is that such articles will never be called into operation and they would remain a dead letter. If at all they are brought into operation, I hope the President, who is endowed with these powers, will take proper precautions before actually suspending the administration of the province. I hope the first thing he will do would be to issue a mere warning to a province that things are not happening the way in which they are intended to happen in this Constitution."

Sir, I want to refer, before going in i the other aspects of the Rajasihan affair, to these memorable words of Or Ambedkar whose statue has been unveiled yesterday only in the pre cincts of this Parliament Sir, whe his statue was being unveiled w were reminded of the great words of Dr Ambedkar who is one of the Chief architects of the Constitution and we are today discussing a matter which i serious and which is tantamount to an invasion of the people's rights in Rajasthan State Sir, here I want to refer you to the constitutional provi son just to point out that the President of India is not bound to accept the opinion of the Governor If I may be permitted to quote the relevant article, article 356 says:

"If the President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State, cannot be carried on in accordance with the provisions of the Constitution"

It has been explicitly stated here that the President is not bound to act according to the report of the Governor because he can rely upon the reporof the Governor or on something eialso which comes to his notice. From some other quarter and it would have 1985

been proper on the part of the President before he accepted the advice of the Government or the Home Ministry to go into the details of the case before he issued the Proclamation

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) That is why he did not accept the recommendation in toto

SHRI BANKA BEHARY DAS He may not have but the very fact that he imposed President's rule means that he accepted that the State cannot be administered in a proper way Just to quote Mr Basu who is one of the experts on this, he said this about the imposition of President's rule

"As to the political propriety of the use of this power however it may be said that the very words, 'in which the Government of the State cannot be carried on in accordance with the provisions of the Constitution' indicate that article 356 is not intended to supersede the other provisions of the Constitution relating to the State, that is, the principles of responsible government laid down in articles 163 and 164 but intended to prevent a deadlock when the normal provisions of the Constitution relating to the government of the State cannot practically be applied in that State As has been already said it is a provision which is to be ai plied in the last resort in order to prevent chaos and disorder"

Sir, I want to know when the Piesident considered this report of the Governor, when he accepted the advice of the Home Ministry whether he was satisfied that a situation has developed in Rajasthan which is tantamount to chaos and disorder. Whatever might have been the report of the Governor I am also very sorry to say that the words that have been used by the Governor in his confidential letter, a portion of which has been laid before this. House, dated 12th

March are regrettable When M1. Sukhadia informed the Governor that he was not in a position to form the Ministry then the Governor did not call the other party to form the Ministry-I mean the United Front-and he has given the reason why he has not called it He says, 'I cannot conscientiously call upon the other party led by Maharawal Laxman Singh to form the Government' Here the question of conscience comes Instead of taking into consideration the situ ation in Rajasthan and the fact whe ther somebody else could have been available who could have formed the Government he went into the question of conscience And what was his conscience? His conscience was that the other persons who should have been called to form the Government are not law abiding citizens, they ar violating section 144 and they want to create chaos in the State It is none of the business of the Governor to consider these aspects

We know that the Governor wanted Mr Sukhadia to form the Ministry. Whatever might have been the emo tional words that have been used in this House it was a fact that the Governor was prompted by partisan considerations to invite Mr Sukhadia to form the Ministry And Mi Sukhadia failed to form the Ministry it was proper on the pait of the Governor to call on the other party the United Front, to form the Ministry If the United Front also nad rafused to form a Ministry then it would have been proper on the part of the Governor to recommend imposition of President's rule in the State In this connection the parallel of Andhra has been cited I may say here that the Congress Party quotes only such parallels that suit them They have not quoted here what happened in Kerala nor have they quoted what happened Always they have purın Orissa sued double standards Last time when the Presidential Proclamation in respect of Kerala was being discussed we had said that the Congress Party

[Shri Banka Behary Das]

was not going to rule this country for all time to come and that it was a multi-party rule that was going to come about in the country We know India is a huge country We have 17 legislatures besides the Union legis-Nobody will say that lature here one single party-whether it be the Congress or any other party-would be ruling this country in all the States and at the Centre always So _ast time when the Kerala Proclamation was being discussed we suggested that a convention should be developed in co-operation with other parties in this regard so that the Congress Party or any other party which rules the States or at the Centre will not be blamed if it were to impose President's rule in any State but this advice has fallen on deaf ears And from the speeches that we are hearing here now, I am afraid that the Congress people have not still learnt what is going to be written in the history of the country.

The writing on the wall is very clear In U.P the Congress Ministry was there with a claimed majority but after that what has happened? know very well what is going to happen in other States after that has happened in UP We know that in Andhra and Assam the Ministry has expanded only vesterday and the dissidents have been taken the They into Ministry have been taken into the Ministry so as to avert a crisis that the Chief Ministers of these States were apprehending So I want to say that the writing on the wall is very clear, you are not going to rule next time even if you are allowed to rule here for five years Unless all the parties sit together, unless the Congress wants to develop a very healthy convention in this country and allow discretion to be used by the Governors in whichever manner they want, there will be chaos and disorder in the country in spite of the fact that President's fulle will be imposed

In this regard, Mr. Vice-Chairman, I want to say something about the appointment of Governors. When the Congress Party was ruling everywhere it had been the convention that the Prime Minister consulted the Chief Minister of the State conceined before appointing a Governor for 'hat I want to know from the State Home Minister whether in appointing Governors to the States he will follow the same procedure that was followed when the Congress Chief Ministers were there in the various States or whether they will go on like this that in Mysore where there is Congress rule they will consult the Chief Minister but in Madra where there is Mr Annadural they may not consult him but just impose a Gover nor on that State This soit of ap pointment of Governors cannot go on for a long time The Congress Party should think of developing a healthy convention in this matter and consider how the Governors should be appointed. Personally I am of the opinion and my party is also of the opinion, that the post of Governors should be abolished or like the zones, three or four States may be combined to have one Governor and further the appointment of Governors should be subject to ratification by Parliament. Whether this method is followed or whether some other method is to be followed in the matter of appointment of Governors, it is for the Congress Party immediately to sit with the other Opposition parties and decide whether the post of Governors will be there and if it will be there how the appointment should be done want to know from the Minister whether in the matter of appointment of Governors to the States-some appointments have already been made and some will be made in future—they are going to consult the Chief Ministers of the non-Congress Governments or not.

In this connection the question of the President also comes in Here I want to plead again when the writing on the wall is very clear, even in this 1989

election unless they pursue a policy of unanimity and consensus, I do not know what is going to happen to the election of the President. We know what happened about certain officebearers of the other House. I am not going to refer to it, because that will But I want to say not be proper. now that the majority of the Congress is being slashed down everywhere by the verdict of the people, it is now proper for them to think how all these non-controversial posts, whether of the Governors or of the President and the Vice-President, should be fill-If they do not do it, I am sorry it will be very late and instead of preventing chaos and disorder, they will be welcoming such a situation that we are having in Rajasthan now. In this connection I want to refer to another peculiar aspect of the whole Rajasthan affair. I think the Governor has perhaps now understood what was his mistake. He perhaps wants the President's rule to be revoked, but he does not know the way out of it. In this connection I will refer you to the Press conference of Dr. Sampurnanand, a report of which has been 'The published in Statesman' cf yesterday. It says:

"From our Special Correspondent Jaipur Office. Dr Sampurnanand told reporters at Raj Bhavan yesterday that the situation in the State was fast improving and he hoped that his assessment was cor-Nobody has sought my advice. I do not know whether I should voluntarily give advice."

Now, he is in such a state of affairs. You can see from this report how the Governor has now realised that Now, he committed a great mistake. he is in a quandary. He wants to know whether he should volunteer or the Home Ministry will require a report from him. According to the convention, the Governor every fortnight gives a confidential report to the Government of India.

THE VICE-CHAIRMAN (SHRL M. RUTHNASWAMY) in the Chair]

relation to Rajasthan

I do not know, after the imposition of President's rule, how many reports he has submitted to the Government of India, but here he does not want to say anything about the real state of affairs that is obtaining in State. From this it is clearly seen that there is no necessity of continuing President's rule in the State nor any necessity to wait for two months for the revocation of President's rule in the State. Here I want to say that the imposition of President's rule in Rajasthan has been arbitrary and wanton. Even now considering the present situation there—it is absolutely calm and quiet—the constitutional machinery can be brought into being. I plead that when the Minister replies he should announce here in the House that President's rule is going to be revoked immediately in the State of Rajasthan and the right of the people will be immediately restored there.

SHRI K DAMODARAN (Kerala): Mr. Vice-Chairman, I want to express my disapproval of the injustice done to the people of Rajasthan. The suspension of the Rajasthan Assembly and the imposition of President's rule was an undemocratic and illegal act on the part of the Governor. The situation, as it developed in Rajasthan after the election, did not any such action. Much has been said here about the personality and the virtues of Shri Sampurnanand. personal integrity, his erudition, his philosophical approach, these virtues are not in question here. The issue under discussion is whether his political action or his political recommendation was correct or not, whether his judgment was correct or not and not his philosophical approach or any such thing. You may agree with his philosophical views or you may disagree. Personally I do not see eye to eye with his philosophical views. He has written a book called "Indian Social-In that book he says that ism".

[Shri K. Damodaran.]

Indian socialism must be based on Vedanta. The hon. Member on the other side, with a beautiful voice, also praised his Vedanta, but what is Mr. Sampurnanand's Vedanta? He says in his book that according to socialism based on Indian Vedanta, the rich, propertied classes must be allowed to own property, own the means of production and exploit the poor. I have heard of another man. He too was erudite. He too had personal integrity. He too believed in socialism and he too believed in Vedanta. His name is Swami Vivekananda. Now. according to the Vedanta of Swami Vivekananda, the rich people have no right to exploit the poor. Vivekananda said: not the capitalist class, but the poor people should govern the country. That was his Where is Mr. Sampurnanand's Vedanta and where is Swami Maharajas' Vedanta.

SHRI SHEEL BHADRA YAJEE (Bihar): You are advocating the Maharajas' Vedanta.

SHRI K. DAMODARAN: You stand You for the Maharajas' Vedanta. may agree or disagree. That is another point. The question here whether this gentleman was correct. Mr. Sinha in the morning said that the Governor might have been guilty of committing an error of judgment. Even the Minister stated the other day that the Governor's judgment about the majority or minority in Rajasthan Assembly might be right or might not have been right. means the Minister himself was not sure that the Governor's action was right and he could not defend it. He said that the Opposition members in the Rajasthan Assembly should have waited for the Assembly to be convened in order to prove that they had This is a very strange a majority. The United Front of argument. Opposition parties clearly informed the Governor that they were in a position to form a government.

Governor should have immediately called the leader of the Opposition parties, but instead he invited Shri Sukhadia and asked him to form a government. What can poor Mr. Sukhadia do? It is not enough that one has a desire to become a Chief Minister. One should also command the majority in the House Sukhadia had no majority in the House. So, he declined the offer. He said he could not form the Government. At least at that moment the Governor should have called Opposition leaders and asked them to form government. He did not do it. because his mind was made up. had even earlier decided what he should do. Then, he recommended President's rule for Rajasthan. this the Governor was acting not only in haste and illegally but without any regard for democratic traditions. He should have allowed the United Front to form the Government and allowed the democratic process to take its own shape. He did not do it. He should not have recommended suspension of the Assembly and the imposition of President's rule. He should not have asked the Centre to do it. Centre, instead of advising him change his views, immediately accepted it. Perhaps they themselves might have asked him to write such a report, such a recommendation. There have been previous instances like that, the Centre asking the Governor to write such and such report. In our history such instances have taken place. Anyway, his judgment was immediately accepted and the Centre also became a party to imposing an undemocratic and unwanted rule on an unwilling neople. After the imposition of President's rule. as was stated here, the United Opposition in Rajasthan had produced ample proof of their majority before the President by bodily presenting 93 MLAs before him. The Government might say that it was very difficult to recognise all these 93 M.L.As. In that case they chould surely have convened the Assembly and allowed the Opposition to prove

their strength in the Assembly They did not do that also.

Proclamation in

Some Members on the other side have stated that when normal times return, everything will be all right. You by your actions create a very obnormal situation and then after creating that abnormal situation, let a normal situation recurn. How can a normal situation come about unless you halo to bring it about? But that was not done.

Another strange argument I heard Shri M. Govinda Reddy putting forward is that the Opposition Members have not made any charge on the Governors in other States. does it mean? Does it mean that whatever Dr. Sampurnanand, the Governor of Rajasthan, has done is correct? How is it proved? Perhans as is suspected by many people this may be a feeler that if the Governor is allowed to have his own way as far as Rajasthan is concerned, you may try it on other States. That is the fear. Rajasthan is a test. If democracy in Rajasthan is allowed to be murdered, then democracy can be murdered in other States also. I do not know. That is not an argument anyway. If the Governors of six States have not been attacked and no charges have been brought against them, that itself is a proof which you can consider. If the Opposition's business is to bring charges against Governors, they can bring charges on other Governors also. That was not done. Why was this particular Governor singled out? That itself means that something was wrong.

Another argument is advanced that the Opposition parties have no common ideology, have different views and different ideologies. The hon. Member there also said that. They ask how long the United Front Government will last. That is not the concern of anybody. It may last one day or five years or one hundred years. That is not the question at all. The question is whether democratic

procedure should be allowed to function or not, democracy should be allowed to function or not. The question is whether the leaders of parties which command a majority within an Assembly should be invited to form a Government or, as was done in Rajasthan, whether a leader of a party which did not command a majority in the Assembly should be asked to form a Government on the plea that he had the biggest party as far as Assembly members. That was enough that a man leads the biggest party in an Assembly. It is necessary that that particular man must have the command of the majority of the Assembly members. That was there. That is the only question here. The Centre has done a great mistake. The President has also committed an error. He should not have accepted the Governor's report at all. should have totally rejected it. He had the right to reject it, and the Centre also became a party to the Governor's action, So much ill-will and dissatisfaction have already been created. Now there is no use of speaking much about that but, as was demanded by so many Members here, the President's rule should be immediately, without any further delay, revoked and the Assembly of Rajasthan should be allowed to function, and the normal democratic process should be allowed to have its own normal course.

relation to Rajasthan

Thank you.

SHRI DALPAT SINGH (Rajasthan): Mr. Vice-Chairman, I do not agree with the hon Members on the opposite side. The charges they have put against the Rajasthan Government, the Governor and the Congress Party Unfortunately in the are baseless. general elections there had been no clear majority of any particular party. Though the Congress Party had the largest number of votes and had the largest number of M L.A.s., all the other political parties combined gether cannot make that number.

(Shri Dalpat Singh.)

The Governor was perfectly right in inviting the Congress to form a Government because there was no other party or parties which can claim so many M.L.As. It was in all fairness and impartiality that he took this Nobody under similar circumstances could have acted other-It became a very delicate and difficult situation when each side was claiming majority, and what majority? Majority by one number only. While assessing the the Governor wa_s strength of parties, independent members were changing sides from one to the other. So under these circumstances it was all the more difficult to find out the actual strength. Therefore, under these difficult circumstances it was the duty of the Governor to use his discretion and he used it in the best and impartial way.

Sir, every political party which believes in democracy should democratic method under similar circumstances. At such times demonstrations and slogans do not create a healthy atmosphere. But I regret to say that the Opposition parties resort to demonstrations and slogans which Whether they lead them nowhere. are in a majority or not cannot be settled by demonstrations and clogans in the bazaars and streets. It is only on the floor of the Assembly that they can prove their majority. When the conditions were not peaceful and the situation in the State was not normal, there was no other way than to proclaim President's rule. It was not possible to call the Assembly because there was great tension in the city of Jaipur. There should be no cause of complaint against the Central Government when under such circumstances without dissolving the Assembly President's rule is promulgated till the situation returns to normal. The Congress is not hankering after power. Neither the Government nor the party wants this state of affairs to continue in Rajasthan;

they want the situation to become normal.

In conclusion, I should like to submit that I do not see the utility or justification of such a resolution. We have been assured at the highest level that the Central Government is as keen as anybody can be to see that responsible Government in Rajasthan is given as soon as the situation is normal. The resolution is therefore futile and uncalled for and should be rejected.

Thank you.

SHRI A. P. CHATTERJEE (West Bengal): In fact, Mr. Vice-Chairman, this is a matter in which the attention of the House has been diverted so to say and profitably diverted on several occasions. Really the whole thing is understandable according to the principles of democracy. Why should actually the Central Government, I should say the President under article 356 of the Constitution have used his powers to promulgate this order under article 356 superseding the Assembly and assuming to himself all the executive powers of the State of Rajasthan? Now, there was a rumour at that time-and I

4 P.M. think the rumour was wellfounded-that really this was one of the sticks of the Congress Government; this was the stick of Proclamation · that they issued in Rajasthan, and by that stick they wanted to cow down and threaten the intending rebels among the Congressmen in Uttar Pradesh. They wanted Uttar Pradesh for themselves because Uttar Pradesh was such an important State for them and naturally, the Congress Government, the ruling Congress Party, could not afford to lose their Uttar Pradesh from their midst. That is why in Rajasthan also they would not have a government formed by the non-Congress Opposition. By stopping the non-Congress Opposition, by preventing it from forming the government there, they wanted to have an influence, so to say,

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exercised upon the intending rebel Congressmen of Uttar Pradesh, as I said, and in that way, they fried to keep it in their fold. But you know that that was not to be. The wheels of time have come full circle, and we have seen that the most prized State in the Congress fold, namely, the State of Uttar Pradesh, that has also fallen away from its fold. And now find there a non-Congress Ministry in the saddle and the dear UP-I mean dear to the Congress, that State—is now no longer under Congress rule.

I might cite a statement which appeared in some journal some time ago which quoted a particular gentleman who said that if one travelled from Amritsar to Howrah by train, one would not have to pass through any Congress Ministry State in these days. Well, he will have to pass only through those States which had shaken off the misrule of the Congress Government, a misrule which had ridden them, like a terrible incubus, for the last 20 years. Therefore we are now in this situation where we find State after State going away from the Congress fold, State after State taking upon itself the rule and the government of the non-Congress Opposition-rather, non-Congress parties which were so Therefore long in the Opposition. there is no reason at all at the present moment why Rajasthan should still be suffering under this Proclamation issued under Article 356 of the Constitution by the President.

Mr. Vice-Chairman, really the time has come for the Congress people at the Centre to see the folly of their actions, the actions which they have taken so far, if they want to retrieve the damage that they have already done if they want really to reconstruct their image—I am quite sure that they will not be able to reconstruct it, image has so long been an image of destruction of democracy, an image of misrule, an image of corruption, an image of one-party dictatorship. I am

sure that they will not be able to take off that image from the minds of the people. Of that I am quite sure. But even if the Congress people do want to think of doing something to retrieve the damage which they have done to themselves, then the least thing for the wise men among them is to prescribe that the Congress Government at the Centre must immediately revoke the Proclamation which they have issued under article 356 of the Constitution in relation Rajasthan.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

Mr. Vice-Chairman, you know that this is a motion which we have moved in this House and in this motion we have asked that the Proclamation which has been issued under provision of the Constitution should be revoked. And I am quite sure that this House, though it is packed with Congress supporters—this House has a majority of Congress Members on the other side-will now see its way to supporting this motion and they will be with us in demanding the revocation of the President's rule in Rajasthan, because in that way only lies a way out of the blind alley which they have found themselves in, into which they have put themselves and from which there cannot otherwise be any escape for them.

Sir, it is definite and quite clear that as far as the question of the morality and the legality of the President'e rule in Rajasthan is concerned, there cannot be two opinions Morally it is reprehensible, on this. legally it is unsustainable. Morally it is reprehensible because of this reason that when the people of Rajasthan by their own votes decided that they would not have the Congress rule there, then it was really appropriate for the Congress Ministry there-I mean the Ministry headed by Mr. Sukhadia—to have advised the Governon-Congress to invite the

[Shri A. P. Chatterjee.]

Opposition to form the Ministry. That was the proper, appropriate and morally correct advice that should have been given to the Governor by the caretaker $Ministr_y$ which was led by Mr. Sukhadia. But Mr. Sukhadia did not do it. Though he said on 12th March that he was not in a position to form any Ministry, does it stand to reason that he should have advised the Governor to report to the President that there be President's rule under article 356 of the Constitution? Now, in this way, Mr. Sukhadia not only dug his own grave, but dug the grave of the entire Congress organisation in Rajasthan I, in the Opposition, am certainly not an apologist for the Congress, but one thing I cannot help observing. It is this that these Congress people in Rajasthan, have they gone mad? Have they gone politically berserk? Have they gone amuck? If they had not politically gone amuck, then they should not have tendered this advice to the Governor to report in this fashion to And the President, the President. well, to our surprise again, should not have accepted this Report of the Governor and should not have acted as he has done by issuing the Proclamation saying that state of things as provided for under article 356 of the Constitution existed in Rajasthan.

Mr. Vice-Chairman, I know people will say, what we have done is according to the Constitution. But really have they done it according to the Constitution? The Constitution says that if the President is satisfied on the Governor's Report that the Government of a State cannot be carried on in the ordinary way, then only can he issue a proclamation under article 356 of the Constitution and he can assume to himself the executive powers. But can it be said that the government of the State could not have been carried on in the fashion laid down in the Constitution. You know that as early as the 27th February, 1967 the non-Congress Opposi-

tion came out with this declaration that they had 92 members behind their back and they said that these 92 members, being in an absolute majority in the State Assembly, thev could form the Ministry Sampurnanand, the Governor, dallied with the Congress Party there; had dalliance for some days with the What emerged out Congress Party. of this unworthy courtship in which ne indulged with the Congress Party there? That courtship, well, led to a complete tragedy both in the life of the Governor and in the life of Mr. Sukhadia, and we have now a tale of ferlorn love and still more Governorship there, a tale of absolute tragedy, a tale of absolute hopelessness and a tale of absolute failure.

When on the 12th March Sukhadia said that he would not be in a position to form the Ministry, Dr. Sampurnanand-well, if he had anything in him of wisdom which is to be expected of the Governor of a State-should have invited the Opposition. Of course, I must say in passing that perhaps Governorship is a kind of limbo into which you throw the descript and non-descript all politicians, those politicians who do not have any legs to stand up in the world of politics, whom you throw into the rubbish of Governorship or into the rubbish of other sinecure posts. Anyway, that is my own particular feeling about Governorship. Now if this Governor, Dr. Sampurnanand, really had any wisdom left in him, then on 12th March 1967, when Mr. Sukhadia said that he was not in a position to form the Ministry, he should have called immediately the non-Congress Opposition to form the Ministry. But instead of doing that he writes a report. (Time bell rings). Mr. Vice-Chairman, I will take five minutes more.

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): No please.

SHRI A. P. CHATTERJEE; No, no.

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VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You started at one minute to Four. Now it is sixteen minutes. You have taken one minute more. I wil be very happy if you finish in a minute. There are many other speakers

SHRI A. P. CHATTERJEE: Have I taken sixteen minutes, Sir?

VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Yes, you started at one minute to Four.

SHRI A. P. CHATTERJEE: Minutes are running too fast. Mr. Vice-Chairman, as I was going to tell you that when Mr Sukhadia was not in a position to form the Ministry, the Governor wrote down a report. This report said that the constitutional Government could not be carried on in the ordinary way. Sir, I correct myself and say that that is not even the report. Dr. Sampurnanand, in his report to the President, does not say that the Government \mathbf{of} State cannot be carried on in the way laid down in the Constitution. He gives expression to all kinds of shibboleths. He gives expression all sorts of wild and reckless statements saying that these persons will not obey the law, that these persons are not wedded to law. These things, Mr. Vice-Chairman, are not relevant in the context of a report which has to be made to the President article 356 of the Constitution.

Azain. Mr. Vice-Chairman. President can act only when he is satisfied that the Government cannot be carried on in the ordinary way. But you know, Sir, that 92 Members lined up before the President. They had a roll call amongst themselves, and in that roll call they proved explicitly before the President that they were there solidly behind the Leader of the Samyukta Dal of the Rajasthan Assembly, Maharawal Laxman Singh. They told the President that they were unbreakable and, therefore, there was no question of thinking or imagining that a non-Congress Ministry could not be formed there in Rajasthan. Sir, there is no question

of thinking that the Government of the State could not be carried on along the lines that have been chalked and have been laid down in the Constitution. If that is so, Mr. Vice-Chairman, there is no reason at all why actually the President should hve thought that the Government could not be carried on in the constitutional way because if I may read article 356 of the Constitution, it says:

"If the President on receipt of a report from the Governor of a State or otherwise, is that . . .".

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no. Mr. Chatteriee.

SHRI A. P. CHATTERJEE: I am only reading the article.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is true. But that has been read many a time in this House.

SHRI A. P. CHATTERJEE: It does not matter. Sometimes repitition good.

VICE-CHAIRMAN THE AKBAR ALI KHAN): You said "One Minute". I gave you one minute.

SHRI A P. CHATTERJEE: Sometimes good words require repetition in order that they should go in the impervious minds of those who say many things which are silly. The article says like this: -

"If he President on receipt of a report from the Governor of a State er otherwise, is satisfied that situatian has arisen in which the government of the State cannot be carried on in accordance with the provisions of the Constitution . . ."

then only the President can make a Proclamation under article 356. Mr. Vice-Chairman, there is no reason for thinking that the Government of the State could not be carried on in the fashion laid down in the Constitution. There were 92 Members who attend[Shri A. P. Chatteriee.]

ed, if I may say so, a roll call by the President. It was clearly proved that they were there before the President. ' Therefore, the President also satisfied and he should not have accepted the report of the Governor and issued this Proclamation.

Mr. Vice-Chairman, I conclude with this sentence that the only way to retrieve the damage which has ready been done is by standing by the principles of democracy, namely, that this Proclamation should ımmediately be revoked and demoratic principles should be restored to rightful position. Thank you, Mr. Vice-Chairman.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I feel that I cannot record mv vote on this Motion without explaining my position and it is for this purpose that I sought your permission to say a few words. Let me make it quite clear that I am not going into the question whether the Governor's Report was seriously conceived or not. Those questions do not interest me. Let me also make it clear that I am the fact not going to comment on who were whether the 92 persons at the President's present should or should not have been President. My counted by the a more objection is of fundamental character. And that jection is that there should be no President's rule in a quasi-federal Constitution such as ours. I have looked into the Constitution of Canada which is about the most unitary. which is more unitary than many Constitutions. other constitution looked into the of looked into Australia. have Constitution of the United States of America and of the Swiss Confederation and West Germany. I find no such provision as this in any of these Constitutions A State Government cannot be suspended by the President on the report of his agent. and Governors in these countrie; are not the agents of the President or the Covernor-General, as the case may be. Therefore, I want a truly federal Ъe guasi-federal Constitution

evolved in this country. I am, therefore, opposed to the very principle of the President's Rule.

You will ask me: What will happen if there is no party to carry on the Government? May I answer by putting a counter-question? What happen if there is no party to carry on the Union Government? Are you going to entrust that power to President? The accepted principle in democratic countries is that a Republic or the King's Government must be carried on. Well, it is for the political parties to bear this principle in mind. It is for the Governors to bear this principle in mind and I think it is on account of a failure on our part to bear this principle in mind that many difficult situations arise For these reasons, Mr. Vice-Chairman, I have decided to abstain from voting on this Motion. I cannot conscientiously support the motion as it is and I cannot support the Government as it is

THE VICE-CHAIRMAN AKBAR ALI KHAN): What is the alternative, Dr. Sapru?

SHRI P. N. SAPRU: I nave plained the alternative. Let me argue this way. Supposing there is no party with a majority at the Cenare. What are you going to do? is the President to assume all powers to himself?

SHRI M. RUTHNASWAMY: Have another election.

SHRI P. N. SAPRU: The principle that must be remembered is that the King's Government must be carried on. I will give you some concrete instances from the British constitutional history. In 1892 the Liberals had no majority of their own the Irish Nationalists were supporting them. Therefore they carried on the Government. In 1924 the Labour Party was the second largest Party in the House and the Liberals indi cated their general support or discriminating support for the Labour Party. The Labour Party continued in office for 9 months and it would

have gone on for the full term had it not been for the timidity of Mr. Ramsay MacDonald. In 1929 a similar situation arose. The Labour Party was the largest single Party. The Liberals indicated support for Labour Party. It was in office for about 2½ years and it could have gone on for another 2 years had it not been for the great depression, the timidity of Mr. Ramsay MacDonald and the treachery of Mr Thomas and the foolhardiness of Mr. Philip Snowden. That is the principle which we should follow in this country if we are to work a democratic Constitution. This is a provision which is to found in colonial Constitutions. This is a provision which we borrowed from the old Government of Act and there was perhaps some justification at the time when we borrowed it for this provision. We had part B States at that time. We have no part B States now. We have only Part A States now. Therefore I would say, with all respect that there should be no place for a provision like this in a Constitution based on federal principles.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Do I presume that although a party may not be in majority but still it should continue in the Government?

SHRI P. N. SAPRU: Yes, it can.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That would be against the spirit of democracy.

SHRI P. N. SAPRU: The spirit of the Constitution should be there among all the parties and I find there is lack of spirit to work the Constitution even in the ruling party and therefore...

SHRI A. P. CHATTERJEE: If that is your stand, then why do you find it difficult to support this motion?

SHRI P. N SAPRU: I am a Member of the Congress Parliamentary Party and I am therefore going to abstain from voting.

SHRI A. P. CHATTERJEE: Has the Congress Party issued any whip . . .

SHRI P. N. SAPRU: I am not going to take orders from my friend. I know what the correct procedure in these matters is. In Parliament I am not going to be deflected from the stand that I have taken and I say that I will not vote for the motion (Interruptions) You should appreciate the fact that I am for promoting this principle. I should have thought that you would give me some credit.

SHTI A. P. CHATTERJEE: I do give you half a credit.

SHRI P. N. SAPRU: You people will never appreciate.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You must be generous to your elders, Mr Chatter-jee

Mr Jagat Narain.

नारायण (हरियाणा): श्री जगत महोदय मै वाइस चमरमैंन वसातत से स्टेट मिनिस्टर शक्ला साहब की खिदमत में यह अर्ज करना चाहता ह कि जब हम पालियामेंट में दाखिल होते है तो हम देखते है कि वहा पर यह लिखा है, 'सत्यमेव जयते' यानी मत्य बोलना चाहिये ग्रौर सत्य को तस्लीम करना चाहिये। मै समझता हं कि सच को तसलीम करने में कोई हर्ज नही है। यह जो कांग्रेस है यह महात्मा गांधी की बनाई हुई है और उनका यह कहना था कि हम को मजबती से सच बात की तस्लीम कर लेना चाहिये। हकीकत यह है कि हमारे गवर्नर महोदय बडे लायक, योग्य ग्रीर विद्वान भ्रादमी है।

श्री प्रकाश नारायण सप्रू: एस्ट्रालाजी में भी माहिर है।

श्री जगत नारायण: ये सारी बातें हैं मगर उनसे दो गलतिया हुई हैं। पहली गत्ती उनसे यह हुई हैं कि उन्होंने इण्डिपेंडेंस को अपोजीशन के साथ नहीं गिना। दूमरी बडी गल्ती उनसे यह हुई कि जब अपोजीशन के मेम्बर्ी ने उनसे यह कहा कि हम आप जिस्टम चाहते है तो वे नाराज हो गये आंर उनका मूड खराब हो गया। उसकी वजह से उन्होंने जिस

[भी जगतन रायग]

प्रेस काफोप को बुलाया हुन्ना था, उसको केसिल कर दिया। फिर 48 घटे बाद उन्होने ग्रपना हक्म दिया। तो मै समझ ना ह कि जो इतनी उच्च कोटि की पदवी हो उसको एक छोटी सी बात से घबडाना नहीं चाहिये और उसका मुड खराब नहीं होना चाहिये। ग्रगर वे उसी दिन ग्रपना फैमला देते, चा हे वे सुखा डिया साह को बजारत बनाने की इजाजत देन चाहे ग्रपोजीशन वालो को वजारत बनाने की इजाजत देते, तो यह जितना करल व खुन हुआ श्रीर तमाम चीजे हुई, वह सब नहीं होती । इस तरह मै समझता ह कि गवर्नर महोदय से ये जो दो गल्तिया हुई है, इनको तस्लीम करने में कोई गल्ती नही होगी।

जब 1962 में बजारत बनी थी, तो उस वक्त 88-88 मेम्बर दोनो तरफ थे **ग्र**ोर इडिपेडेट्स को नेवार के सुखाडिया साहब ने भ्रपनी वजारत बनाई थी। भ्रगर एक इडिपेडेट उस बक्त ग्रानेस्ट हो सकता था भ्रौर उसकी भदद से वजारत बन सकती थी तो इस वक्त जो 15 इडिगेडेट्स श्रपोजीशन के साथ थे उन पर क्यो गवर्नर नहें दय ने यकीन नहीं किया ? उन्होंने यह क्यों कहा कि उनको कोई पार्टी नहीं है, इस लिये मै उन पर यकीन नहीं कर सकता ? लेकिन उसका ग्रसर गवर्नर का यह कहना कि वे इडिपेडेट्स ५र ए खार ही वर सनते उसका भ्रसर यह हम्रा कि उसके बाद गके बाद दीगरे दूसरे सुबाजात में नानकाग्रस गवर्नभेटस बनना शरू हुई। पजाब मे जो इडिगेडेट थे उन्होने यह महसूस किया कि गवर्नर ने यह कह कर कि इडियेडेट्स पर कोई एतबार नही है, हम पर एक लाछन लगाया है ग्रीर इस लिये हम नानवाग्रेस गवर्नमेट को पजाब मे कामयाब बनायेगे। वायस चयरमैन साहब, मै ग्राप से ग्रर्ज व रू कि काग्रेस के वहा 48 मेम्बर थे ग्रौर ग्रपोजीशन पार्टीज के मेम्बर थे जो 6 इण्डिगेडेट्स को लें नर के गवर्नर के सामने हाजिर हुये श्रीर इस तरह उनकी वहा गवर्नमेट बन गई।

DR ANUP SINGH (Punjab): May I intervene?

पजाब में जो इडिनेडेट्स थे, जहां तक मुझका मालूम हैं, I was there, राजस्थान का उनपर कोई ग्रसर नहीं हुआ। उनकी पहले बात हो चुकी थी। I am not arguing bout what he says but it has nothing to co with Rajasthan.

श्री जगत नारायणः मै कहरहाह क वहागार्वर ने उनके टब नही किया और यह कहा कि मैं उत्पर एाबार करने को तैयार नहीं ह इसरे लेग ढिगरे कि जो इडिपेडेट्स है उनपर एतबार नही किया म्राज जबकि काग्रेस हरियाना में नाग्रेन को छोड गये ग्रौर सब से वडे प्र विस य० पी० मे काग्रेस छोड गये, तो काग्रेन के मेम्बरो पर भी ग्राप किस तरह से एतबार कर सकते है। इस तरह अगर वही काग्रेन की मेजारिटी होगी, तब भी गवर्नर वहेगा वि हम को उन पर एनबार नही है। तो मै समझता ह कि उनका यह गलत फैसला था। हमारी सरकार को भो यह समझ लेना चाहिये कि दो गलत फैपले हुये है और उसको इन गलतियो को तसलीम कर लेना चाहिये ग्रौर तसलीम कर लेने के बाद जैसा कि मैने यहा फाइडे को भी कहा था स्रोर स्राज भी वहता ह कि केन्द्रीय सरकार को फौरा राज्यानी श्रपोर्जिशन को निर्िट्र बाने की परी छट देनी चाहिये। अगर ऐसा न हो सके तो विधान सभा बलाई जाय ग्रीर उसमे यह देख लिया जाय वि उनके साथ कितने । फिर वही होगा जैसा यु० पी० में हम्रा कि वहा गृप्ताजी ने इडियेडेट्स को स₁**थ ले**₁र श्रपनी वजारत बनाई थी, लेक्नि वह टिक्निही सकी जैसा कि मैने उस दिन ही कह दिया था कि य०पी० में मिनिस्ट्री चलना मुक्ष्मिल होगा श्रीर श्राज सेशन शरू होने से पहले ही पता लग गया कि यू० पी० का बजारत खत्म हो गई। तो मै म्रर्ज करना चाहता हु कि जो सच्ची बात है उसको त लीम करने से काग्रीत सरकार को गुरेज नहीं चाहिये। सरकार इस चीज की 2009

तस्लोन करे कि वहां हे .वर्र ने गती हुई है। ग्रब वहा पर राष्ट्रपति का राज लागू हे। जब वहा के अपोजीशम वालो ने यह देखा कि हमें गवर्नर से इसाफ नहीं मिल सकता है, तो वे 92 श्राजिशित के मेम्बरों को यहा लाये गाडियो में बैठाकर, मोटरों में कैठ कर, और उनको राष्ट्रपति के सामने पेश कर दिया राष्ट्रपति ने इशारा भी किया चव्हारा साहब को कि देख लो, गिन लो ये 92 है। उसी वक्त होम मिनिस्टर साहब को चाहिये था कि राष्ट्राति का इशारा समझते ग्रीर उसी वक्त राष्ट्रकित राज को खत्म कर देते। मैं समज्ञता हूं कि अब भी कुछ नही विगडा। ग्रब भी ग्राज शुक्ला साहव सलाह कर लें श्रीमनी इन्दरा गाधी से, होम मिनिस्टर साहब से, अपनी वजारत से और आज इसका जवाब देते हुये अभी एतान कर दें कि हमने राष्ट्रपति राज खत्म कर दिया । ग्राप वहा का बजट पहले ही पास कर चुरे है। श्रब वहा पर राष्ट्रपति राज खत्म कर दे ग्रौर वहा पर जो बजारन बन परुनी है, जिनकी प्रक्सीरियन हो उनको बनाने की इजाजन दे। मै समझना है कि उनको यह करना चाहिये।

इसके ग्रलावा मैं यह भी ग्रर्ज करना चाहताह कि जिन ढा से यहा पर ग्राज ग नंर बनाए जा रहे है उस के दारे ने बड़ा वे डिल दवे पन उठाया थ श्री अह बिहारी ने। मैं उनको मपोर्ट करता हु। मै भी मिनिस्टर रहा ह पजाब की वजारत में । हमारे जमाने तें दो गवर्नर बदले थे ग्रौर मुझे ग्रच्छी तरह याद है कि गवर्गर बदलते समय चीफ मिनिस्टर को कन्सल्ट किया गया था ग्रौर चीक मिनिस्टर ने ग्रापने के पिनेट के मिनिस्टरों को कन्मल्ट किया था यह भी मुझ ग्रच्छी तरह याद है। मैं समझना हं कि म्राज जब गवर्नर लगाये जा रहे है, जहा वजारत नही है, राप्ट्रपति राज है मै समझता ह कि वहा ऐसी वजारत बने श्रौर किर वहा के चीफ िनिटर है साथ मश्विरा करके वहा के गवर्नर को लगाया जाना चाहिये। मै तो वैने भी इस हक में नहीं हं कि जो लोक सभा के स्वीकर रहे हो उनके

भ्रादमी को गवर्नर बनकर जाना चाहिये। यह तो उनका काम है कि उनका जाना है या नही जाना है, लेकिन मै एक बात जरूर कहना चाहता हू कि जहा भी नान-वाग्रेस गवर्न भेट है, जहा काग्रेस की गवर्न भेंट नहीं चल रही है भ्राप को वहां के चीफ मिनिस्टर को कन्सल्ट करना चाहिये ग्रौर फिर गवर्नर को नामजद करके वहा पर भेजना चाहिये। यह एक ऐमा हैल्दी प्रिसिपिल है जिसकी आपको फालो करना चाहिये।

एक बात कह कर मैं खत्म कर दुगा। गवर्नर ने ऋपने प्रेस इन्टरच्यू में एक बात कहो है जिसको बाके बिहारी जी ने पढ़कर सुनाया 'स्टट्समेन' के इन्टरव्य में से । उससे एक बात बडी वाजह होती है कि गवर्नर महोदय का यह कहना कि मुझते रिपोर्ट नहीं मागी गई है भझा। हू कि यह गलत बात है क्यों कि पिछनी दफें बहा का जवाब देते हये श्री पन्त जी ने यह कहा था कि हम तो गवर्नर को रिपोर्ट पर गये है--वह ठीक है या गलत, हमने जो वहा पर राष्ट्रपति राज लाग किया है गवर्नर की रिपोर्ट पर लाग किया है। मै समझता हू कि गर्जनर का यह कहना कि मुझसे रिपोर्ट नही मागी गई है गलत बात है। जब हालात नार्मल हो जाते है तो गवर्नर खुद रिपोर्ट करते है। मझे पता है। हमारे पजाब में भी यह हुन्रा था। जब राष्ट्र-पति राज हटाया गया थ। तो गवर्नर ने लिखा था कि वहा पर हालात नार्मल है, राष्ट्रपति राज हटाया जा सकता है। एक बात गवर्नर ने प्रेंस को यह कही कि मुझसे पूछा ही नही गया, मझसे यह मागा ही नही गया कि यहा पर हालात नार्भल है या नही ग्रौर यहां पर राष्ट्रपति राज खत्म करना चाहिये या नही। मै समझता हूं कि यह स्टेटमेट भी उसी स्प्रिट में है, गुस्से की न्प्रिट में जिसमें उन्होंने पहले इन्कार कर दिया था, 48 घटे तक प्रेस वालो को डिस्पॉज ग्राफ कर दिया था कि 48 घटे बाद मै बताऊगा कि मेरा फैंपला क्या है। मैं चाहता ह कि ग्रब होम मिनिस्ट्रो गवर्नर से राब्ता पैदा करे. टलीफोन पर

श्री जगत नारायण]

उनसे पृष्ठे और हालात नार्मल हो तो इसी वक्त एलान कर दं इस हाउस के सामने कि हम ने राष्ट्रपति राज खत्म कर दिया। गवर्नर ने कह दिया है कि वहा हालात ठीक है, इसलिये हम राष्ट्रपति राज को खत्म करते है और वहा पर जो नार्मल डेमोकेटिक तरीका है उसे चाल करेंगे। बार-बार ग्रापका शक्रिया।

THE VICE-CHAIRMAN AKBAR ALI KHAN): Mr. Mookerjee. As there are three speakers, I would request each speaker to take only ten minutes.

SHRI DEBABRATA MOOKERJEE (West Bengal): Sir, we have had a very thoughtful . . .

SHRI A. P. CHATTERJEE; Specches should not be rationed in this fashion.

THE VICE-CHAIRMAN (SHR! AKBAR ALI KHAN): Sometimes we have to do rationing; you know very well.

SHRI DEBABRATA MOOKERJEE. Sir, we have had a thoughtful speech from my esteemed friend, Mr. Sapru, but I fear he has travelled beyond the limits of the motion that is before us. He has criticised the provisions contained in article 356 of the Constitution. He may have good reasons to do so and has in the course of his speech referred to the constitutional provisions to be found in other countries. But it is not necessary for me to traverse the ground for the purpose of demolishing the argument which he has made. I have nothing but the greatest respect for him, but I wish only to point out that, except for the fact that his speech furnishes a personal explanation of what he is going to do just now at the conclusion of this debate, it does not take us a bit farther than where we were when he started talking. He has said that article 356 smacks of a provision to be found in a colonial administration. Judged on its merits, there are two views possible and I concede that the view to which Mr.

Sapru has given expression is certably a view which carries weight. But I wish to point out for the second ame that it is entirely one point and I say so with respect. The simple question before us is whether, with the constitutional provision as is to be found in our Constitution, the exercise of power by the President is a proper exercise power. That is the whole question before us. The question is not whether the provision contained in article 356 is a good, acceptable provision. Even if it were bad, we have to go by it just as we have to live with a bad heart or a bad liver. I do not take the view that it is a bad provision; I take it as a provision which is meant to keep the different parts of the country together. It is a provision giving power to the highest executive of the land to hold together the different parts of the country where there is evidence of disruption.

in the present case we find from the report of the Governor that there was danger of public peace threatened. He has reported that circumstances did exist on the relevant days, which rendered it imperative that some drastic step should taken according to the lines laid down in article 356. Law and order was endangered, and the very foundation of democratic institutions is maintenance of law and order. Article 356 mentions not only the report of the Governor, but also keeps it wide open for the President to take into account other factors. The words "other information" and used are we cannot lose sight of that phrase, so that the President was not tied down to the report as it reached his hands. He was quite in order to take into consideration the surrounding circumstances for the purpose of reaching the conclusion that there was need for Central intervention, Accordingly the Proclamation was made, and it has been made abundantly clear by Government in this House as also in the other House that as soon as circumstances will permit, steps will be taken for the revocation of the Proclamation.

As far as I can see, there is hardly much of a dispute in this case. The only question is when that revocation is to take place. My friends opposite would have it here and now-at once. We on this side say that we much rather leave it to the local authorities to decide and to report and on receipt of the report, the President will take action by way of revoking the Proclamation. Sir, the Proclamation came on the 13th of last month and we are on the of April. And nobody can say that much time has been allowed to lapse needlessly. No one can be heard to say that the people of Rajasthan have long been improperly kept from exercising their just democratic rights. The report says that there were as many as eight deaths and a number of cases where people's safety That is a very imwas involved. consideration. portant Another equally important consideration was the statement in the Governor's report that certain gentlemen were determined to prevent a certain party from assuming the reins of Government. If that is not a report on which we can place credence, then God be with us. If you want a democratic form of Government to function, you have to see that there do exist circumstances which should enable a democratic Government to function. If there is breach of law and order to the extent reported by the Governor, and about which there has been no contradiction yet. I can only say that we should wait a little and see what Government does in fulfi!ment of its promise that sooner than later steps will be taken to revoke the Proclamation. Sir. there is no use rushing the Government. The Government is already committed to its view that quite soon, as soon as possible, it would take steps to revoke the Proclamation and see that the people of Rajasthan enjoy their full lemocratic rights of having their own Government, run by people of their own choosing. Let that chance be given to Government. Let us not lose our heads and take in the name of

democracy certain steps, or say anything in the name democracy, which would only have the effect of sullying democracy.

SHRI M. RUTHNASWAMY: Mr. Vice-Chairman, I will try to be as impersonal as possible in this debate, impersonal to the extent that I shall not deal with the private, domestic qualities and virtues of the Governor of Rajasthan. Neither I nor any Member of this House, at least on the Opposition side, is interested in or concerned with the private, domestic virtues of the Governor and I am quite willing to agree that he is a good man, a goody-goody man, an honourable man.

SHRI DEBABRATA MOOKERJEE: rie is a good man, not a goody-goody man.

SHRI M. RUTHNASWAMY: ... and that he has a'l the virtues of a Congress man. But what we are concerned is with his political competence. . . .

SHRI DEBABRATA MOOKERJEE: We want to share with you all these virtues.

SHRI M. RUTHNASWAMY: With regard to his political competence, we had one instance last year when he took upon himself the duties of the Speaker of the Assembly, and on his occasion, every step that he took seems to prove his politica' incompetence . . .

SHRI A. P. CHATTERJEE: Ineptitude.

SHRI M. RUTHNASWAMY: First of all, as soon as he received the election results, he should have called upon the largest single party in the House to form the Ministry. Why did he take 10 days to consu't all kinds of people and then come to a decision which he might have come to on 'he morrow of the elections? This timing of his decision makes the whole decision wrong. And then when a mem-

[Shri M. Ruthnaswamy.]

ber of the Opposition, on taking leave of him at one of the interviews, implored him to be impartial, ne was so sensitive that he took offence at this reminder of one of the duties of the Governor, namely, impartiality. Such a sensitive flower or sensitive plant should not be in the hot-house of the Government House. It ought to be in a nursery tended after very carefully by a careful gardener . .

SHRI DEBABRATA MOOKERJEE: Old age is second childhood.

SHRI M. RUTHNASWAMY: And then, look at this wonderful report he wrote to the President. It is a document that ought to be framed with black borders and put in the chamber of political horrors, because it says everything that a Governor should not say in a report. For instance, says in the third paragraph "I cannot for a moment expect such persons to follow democratic methods and procein administration"-that is, dures taken part in members who have demonstrations, in processions and so on. Now it 'ooks very much like the report of an old British Governor to the Secretary of State in regard to the performance of Congressmen on the eve of . . .

SHRI A. P. CHATTERJEE: 't looks like the report of a Police Inspector.

SHRI M. RUTHNASWAMY: . . . the first Congress Governments in 1937. The British Governor could have sent a report like this to the Secretary of State saying that all these Congress Ministers should not be called upon to form the Government because they had taken part in civil disobedience and non-co-operation movements. mass demonstrations and all kinds of activities which the British Government did not like. It looks very much like one of those reports and I think anv Government, the Central Government that acted on such a report is worthy of our condemnation. And granting that the law and order situation in Rajasthan did not justify the Governor in calling upon one or the other party which was competing for power, to form a constitutional Government, what has happened since then? For at least ten days, there has been normalcy in Rajasthan. Why is this President's Rule revoked? What is the Central Government waiting for? If the present Governor cannot stomach this revision of his previous orders, why not send the new Governor immediately to take his place so that he may be saved of embarrassment, so that this slight embarrassment to the Governor might be tolerated, in view of the fact that democratic Government is being stalled in Rajasthan. Everything considered, Mr. Vice-Chairman, this has been a very sorry affair, a very sorry incident in our political and parliamentary history. For no reason whatsoever, for no justifiable cause whatsoever, the people of Rajasthan have been deprived of parliamentary Government and the sooner this President's order is revoked, the better it will be for the prospects of democratic Government in this country.

SHANTILAL KOTHARI SHRI (Rajasthan): Mr. Vice-Chairman Sir, in the short time at my disposal. will only refer to one or two points which need further attention. My friend on this side, Prof. Mookerjee, has very admirably put before us the arguments, the logic of which should look at convince anyone who could situation objectively. proved very convincingly that imposing the President's Rule, constitutional propriety and political neutrality have been preserved. This was called for in the midst of the political confusion that was created by the arguments and counter-arguments of different parties. I do not want here to refer to what all happened in the course of those distressing days violence because the who'e thing is being enquired into by a judicial inonity and we are awaiting its results. We want to see the conclusions arrived at so that we may know where we

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can locate the responsibility for the creation of that civil disturbance and insecurity to the lives of individuals.

I would on'y like to remind my friends of the Opposition, Mr. Vice-Chairman, that there are two intangible elements in the situation. We should look at the political sociology of Rajasthan and see whether political consciousnes a exists a'l over There are some parts where it has been difficult to have political modernisation. It was really very difficult to look at the fluctuating picture presented by many friends there, most honourable friends in Rajasthan be onging to various political parties In the midst of all this political confusion and in the background of such uneven political sociology, what was the alternative left? The Governor has certainly pointed'y stated that as for himself he could not say how many Members were there in which parties. Nobody is more unhappy than myself and my people of Rajasthan to have President's rule soon after the elections were over. But some times. Mr. Vice-Chairman, a deep surgery is necessary for an ailment which has gone beyond capacity of allopathy or homoeopathy or any other system of medicine for cure. To my mind, this is a kind of constitutional surgery for a political ailment and I am sure that this would have only a very short duration. It cannot last long. It will not.

Some friends from the Opposition have charged us with some mala fides as far as my Party is concerned. I must submit that they are mistaken. They seem to forget one factor, name-'v the sportsmanship with which our Indira Prime Minister, Shrimati Gandhi has greated the non-Congress Governments in the various States and also, how those Governments have reciprocated the approach with equal cordiality and warmth. They should not forget the cordiality and warmth with which my Party has approached the whole electoral scene and we have done to make the polity which has come into operation

now, most effective so that it may successfully operate in this country and be a model to the various emerging nations in this regard.

I would refer only to one more point and that relates to the independents, the independent Members of the Rajasthan Assembly, I am afraid that sometimes the Governor is being misquoted. He had never said that he did not trust the independents. He only had said that the confusion was so deep and so varied, that the political picture was moving so fast, and that it was changing so very quickly and in such quick succession that he could not judge and decide at the moment who supported which party. If only the Congress wanted to bring about any confusion and even in the remotest sense bring about mutilation of the democratic process in this country, Mr. Vice-Chairman, until the elections of 1967 took place, there was no one party which could have prevented it. But that is not the Congress way. We have a conscious attempt on the part of not only my Party alone but of all po'itica' leaders to have the fullest collaboration so that democracy functions properly. There should be a sense of conscious participation. Only yesterday we have seen Pradesh. The Congress it in Uttar Government there, the moment it was convinced that there was a slicing off of its majority, the majority of the party in power, namely, the Congress Party, the leader of that party took no time to tender his resignation and to advise the Governor that he should look for another party. This is proper and clean in this competitive politics. Mr. Sukhadia, although he was that he commanded a convinced majority, was also convinced of one more thing, that with mere quantitative majority in the Assembly where there were these qualitative changes. no responsible government would be able to operate without further disturbances. He said that although he was the Chief Minister designate and was asked to take over, he would not do so because he was not sure what

[Shri Shantilal Kothari.]

would happen outside the Legislature because, Mr. Vice-Chairman, sometimes when emotions are aroused, logic takes leave of the individual, and more so in the politics of the crowd, in the politics of mass society. Therefore it was very necessary to see that normalcy returned, enabling the constitutional and responsible government to function in my State of Rajasthan.

Mr. Vice-Chairman, I have no doubt and I am sure my friends of the Opposition have no doubt, that we shall all be very much interested in seeing whether the Congress or the Government of the al'iance, whichever commands majority in the State Legislature, comes up and delivers the goods to the masses. All should, however, also be equally interested in seeing that no Government puts the clock back. I have no doubt Mr. ViceChairman, that soon my people Rajasthan and we all of us here, will see normal polity restored, see constitutional government restored, res ponsible government restored and a responsible government with a sense of participation irrespective of party affiliations will soon be in operation Thank you.

VICE-CHAIRMAN THE AKBAR ALI KHAN); I am glad to announce that we have exhausted the list of speakers now. The Home Minister will speak tomorrow and Mt Chordia will then reply.

The House now stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at one minute past five of the clock till eleven of the clock on Tuesday, the 4th Apri 1967.